

[Translation]

Foreign Banks in India

2869. SHRI RAMASHRAY PRASAD SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the number of branches set up in the country by foreign banking companies as a result of the introduction of liberalisation policy;

(b) the names of the countries to which these companies belong;

(c) the extent of estimated profit/loss to Indian banking industry because of allowing these foreign financial institutions to operate in the country; and

(d) the measures taken to safeguard the interests of Indian Banking sector in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Four.

(b) Netherlands, Singapore, Mauritius and U.S.A.

(c) RBI has advised that this cannot be quantified.

(d) Some of the measures taken to safeguard the interests of the Indian banking sector are to limit number of licences per year, restriction on maximum share of assets of foreign banks to the total assets of the banking system, imposition of capital adequacy norms for their Indian operations separately and need to meet priority sector advance target of 32% of their net bank credit etc.

Branches of PNB and Canara Bank

2870. SHRI RATILAL VARMA :

Will the Minister of FINANCE be pleased to state:

(a) the number of the branches of the Canara Bank and the Punjab National Bank functioning in the country presently;

(b) the total amount of profit earned or loss suffered by these branches of the above banks during 1993-94 and 1994-95;

(c) whether the Government propose to close down loss incurring branches of these banks; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) and (b). The number of branches of Canara Bank and Punjab National Bank functioning in the country and also net profit of these banks for the year 1993-94 (latest available) are indicated below:

Name of the Bank	No. of branches as on 31.3.1994	Net profit (Rs. in crore)
Canara Bank	2088	120.35
Punjab National Bank	3676	Balance Sheet has not yet been finalised.

(c) and (d). In the Memoranda of Understanding signed with Reserve Bank of India, no branch of Punjab National Bank or Canara Bank is proposed to be closed down.

[English]

Border Trade with Myanmar Through Manipur

2871. DR. G.L. KANAUIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the border trade between India and Myanmar by land route has become operative through Moreh in Manipur;

(b) if so, the details thereof;

(c) whether the Government propose to provide financial assistance for the development and other infrastructural facilities in Moreh Border area of Manipur for boosting our exports to Myanmar;

(d) if so, the details thereof; and

(e) if not, the reasons therefor; and the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) to (e). A number of measures have been undertaken by the Govt. to promote Border Trade with Myanmar by the provision of infrastructural and other facilities in Moreh in Manipur which include inter-alia banking, customs and immigration arrangements. Besides the Govt. have sanctioned Rs.2 crores to the Govt. of Manipur for construction of trading centres at Moreh and Imphal to facilitate Border trade through the State.

12.00 hrs.

[English]

SITUATION ARISING OUT OF REPORTED STATEMENT BY SHIV SENA LEADER ABOUT THE ALLEGED THREAT TO A PARTICULAR COMMUNITY

...(Interruptions)

MR. SPEAKER: Yesterday I had promised something. I am going to keep that promise. You will please speak one after the other. I will give you time one after the other.

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH):

Please allow me to speak (Interruptions). In our democratic country, we have a federal set up and we have our democratic set up. Everybody respects each other. We are living in a vast country where people of different castes, creeds and communities are staying together because the principle of unity in diversity is our origin. But what happened is a matter of great shock. I do not have any grievance against any one. What is happening in Maharashtra today is not only dangerous for Maharashtra but also dangerous for the whole country because it will divide the country. (Interruptions). Though I have copies of *The Hindustan Times* and *The Times of India* yet I am not quoting from them. But I am quoting from *Saamna*. *Saamna* is Shri Bal Thackeray's Party Shiv Sena's paper. (Interruptions). He cannot deny what has been said in the paper. I am quoting from *Saamna* which is a Shiv Sena paper. He cannot deny what has been quoted there. He said: 'If anybody dares to carry out such a threat, the entire community would be wiped out from the State and from the nation also.' This is a translation from Marathi. you will appreciate the fact that I do not understand Marathi language. But I have got it translated into English language. (Interruptions). I am challenging that if anything is wrong then you can take action against me. But I am only quoting what he has said. (Interruptions). If any particular person threatens Shri Bal Thackeray, the matter can be investigated. They have their own Government. I am not supporting Shri Bal Thackeray. I condemn this threatening. But they have their own Government. They can investigate the matter and act accordingly. But he cannot say that he will wipe out the entire community. According to his statement, now the situation is so worse that even the Bengali speaking people are not allowed to speak Bengali because of fear. The Bengali women are not wearing the traditional Bengali sarees because of fear. So many people are coming out from Bombay because they are getting threatening calls everyday. These people are staying there for more than thirty-fourty years. (Interruptions)

MR. SPEAKER: Please sit down. I think the matter is important and every Member who wants to speak will be allowed to speak. If you have any statement which you want to make in rebuttal, you will also be allowed to make the statement. But you should please remember that you insisted on many times to raise matters which could not have been raised. In my opinion this is an important matter. It should be considered in a dispassionate manner. It should be considered in a manner that wrong message does not go in the country and outside also.

...(Interruptions)

KUMARI MAMATA BANERJEE: I think they should allow me to speak, Sir. I am not blaming anybody. What is happening in... (Interruptions)

SHRI INDRAJIT GUPTA (MIDNAPORE): Mr. Speaker, Sir, I am only asking you, should the Home Minister not

be present. On such an important matter, the Home Minister should be present... (Interruptions)

KUMARI MAMATA BANERJEE: What is this, Sir? They are not allowing me to speak

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Sir, this is an important issue. Please call the Hon. Minister of Home Affairs. (Interruptions).

[English]

KUMARI MAMATA BANERJEE: All right, I shall not quote from the papers. Sir, without papers I shall speak... (Interruptions).

MR. SPEAKER: This is not a matter relating to Vidhan Sabha. This is a matter relating to something else. Please understand. This is not correct...

... (Interruptions)

MR. SPEAKER: You should know that many times you have also raised such issues.....

... (Interruptions)

KUMARI MAMATA BANERJEE: Sir, if they want to speak, they can also speak, but they cannot stop my voice... (Interruptions). Why do they not allow me to speak, Sir? They should allow me to speak... (Interruptions) You please tell your people to allow me to speak... (Interruptions). What is this, Sir? They have to listen to me... (Interruptions)

SHRI SOMNATH CHATTERJEE (BOLPUR): Sir, we cannot be browbeaten by them. We want to say that this country cannot be sold. We are going in for another division of the country... (Interruptions)

MR. SPEAKER: Please sit down now...

[Translation]

SHRI ASTBUHA PRASAD SHUKLA (Khalilabad): Mr. Speaker, Sir, please allow me to raise the issue regarding Uttar Pradesh. (Interruptions)

[English]

MR. SPEAKER: You please sit down first...

... (Interruptions)

MR. SPEAKER: This is not going on record...

(Interruptions)*

MR. SPEAKER: I think there are some issues about which everybody in the country is interested. There are two aspects or more...

... (Interruptions)

MR. SPEAKER: Please stop it now. This is which provides...

... (Interruptions)

MR. SPEAKER: You please stop it...

... (Interruptions)

[English]

MR. SPEAKER : You cannot hold the House to ransom. I shall allow you to make a statement but you cannot stop the discussion...

(Interruptions)

[Translation]

SHRI VINAY KATIYAR (Faizabad) : Mr. Speaker, Sir, this is not possible.

[English]

MR. SPEAKER : You shall have to sit down now...

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir...

(Interruptions)

[English]

MR. SPEAKER : Thank you, Vajpayee ji...

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, you had allowed the Hon. lady Member to raise a particular issue but she has raised a different issue.

MR. SPEAKER : It is not so.

... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, if you think that a certain matter is urgent and you allow that to be raised we are ready to discuss it. We are ready to express our own views but the Hon. Member of our party complain because sometimes it seems that double standards are being followed in this regard... (Interruptions)

MR. SPEAKER : Mr. Vajpayee, I would like to bring to your notice, the fact that the issue regarding the rape cases has also been raised by the Members of your party. Therefore, double standards should also not be followed from your side.

SHRI ATAL BIHARI VAJPAYEE : It should not be so. None of the Members, irrespective of party affiliations, should do so.

[English]

MR. SPEAKER : That is correct.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Elections were held in Maharashtra recently and a new government has since been formed there. They have lost the elections. (Interruptions). Why are they raising the matter in this way. (Interruptions)

[English]

MR. SPEAKER : I request Shri Pawan Bansal and Kumari Mamata Banerjee to please sit down.

... (Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Now they won't let me speak...

... (Interruptions)

MR. SPEAKER : Mr. Fatmi, please sit down. When you speak without thinking, it creates problems.

[English]

Shri Vajpayee is trying to facilitate the discussion. You please understand and sit down.

.. (Interruptions)

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : Sir, I want to speak for a minute.. (Interruptions).

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, is it not a fact that Congress Party has lost elections in Maharashtra? When I am speaking the truth, why are they getting upset? (Interruptions)

SHRI EBRAHIM SULAIMAN SAIT (Ponnani) : It is not a question of defeat and who has victory. We have talked about Bal Thackeray... (Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : Sir, I want to ask Shri Vajpayee whether it is a party matter that is being discussed? The people of India are hounded out like this and the so called Shiv-sainiks have taken over the entire State. Is it a party matter? ... (Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, it is good that Mr. Chatterjee has come to stand by the Congress ... (Interruptions)... I had thought that after the statement of Shri Bal Thackeray in today's newspapers the whole controversy would come to an end but it was not so because this controversy is politically motivated. If they want to raise this issue, they can do so. We are ready to answer every question... (Interruptions)

SHRI EBRAHIM SULAIMAN SAIT : Shri Bal Thackeray should seek an apology from the people of the country ... (Interruptions)

SHRI RAJVEER SINGH (Aonla) : If an enquiry is being held on rape cases, a discussion should be allowed in this connection. My submission is that we should be given an opportunity to discuss the matter. CBI has presented a report in the High-Court indicating that the women have been raped. I would like a discussion to be held on this report too.... (Interruptions)

[English]

MR. SPEAKER : Shri Fatmi, why are you disturbing? When I name you, you should not take it that I am praising you, when I name you, it has a meaning. Please take your seat.

[Translation]

This is a very sensitive issue and both sides can express their opinions on it.

It is the responsibility of both the sides to present it in the house on the basis of the facts so that it does not have an adverse effect on the country and the outsiders cannot misuse it against our country. Therefore, you should discuss this issue keeping all these aspects in view. If Shri Vajpayee wants to speak, I would certainly allow him. However, the Members sitting on backbenches would also get the opportunity to express their views. So far as the issue regarding Uttar Pradesh is concerned, I know that despite my disallowance, you have forcefully discussed the matter.

MAJOR GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal) : Would a discussion be allowed on CBI's report on Mujaffarnagar incident?

(Interruptions)

SHRI C.K. JAFFER SHARIEF : I would like to answer the queries of Mr. Vajpayee. He has stated that we have lost the elections. But these people have lost everything even after winning the elections. They should not ignore the reality.

KUMARI MAMATA BANERJEE : Mr. Speaker, Sir, Shri Vajpayee is a senior Member of this house as well as the leader of Opposition and I respect him ...
(Interruptions)

MR. SPEAKER : Please understand, he speaks poetical Hindi. Try to understand and appreciate it.

KUMARI MAMATA BANERJEE : I respect him, However, I do not know why our friends in BJP shout. If you pay attention to my views, you too would feel happy. I do not want to speak against any particular individual. Sir, what I want to say is that it would send wrong signals throughout the country if a person of one State says that a person of other State will not be allowed entry in his State what does he mean by an outsider? Every citizen of India can live in any State, as it is in West Bengal.

[English]

In Calcutta only 40 per cent of the people are Bengalis and 60 per cent of the people are non-Bengalis. We are proud of it, because our Calcutta is a cosmopolitan city and we welcome all the people there.

[Translation]

We have developed strong bonds with Bombay because Bombay has infrastructure, industries and everything from communication to employment. People from all parts of the country pour into the city for medical treatment and education. Therefore, it is necessary that a healthy relationship should be developed with the common man. However, we do not want to sever our relations with them. This is not a question of victory or defeat. In a democratic set-up, it one party wins the

other would lose the people's verdict we have accepted. Now, we have welcomed you and you should deliver the goods.

[English]

We have accepted the people's verdict. There is no harm in it, because we believe in democracy. In our country we have to believe in our democratic set up.

[Translation]

But if some supporter of Shri Bal Thackeray has threatened I do not support it.

[English]

The State Government is in their hands.

[Translation]

If they want they can investigate the matter and somebody is found guilty action can be taken against him. No one can take law in his hands. Nobody can say that he would finish the whole community.

When Mrs. Indira Gandhi was assassinated, one person of a community was responsible for this act.

[English]

But every community is not responsible for this.

[Translation]

Even after Mr. Rajiv Gandhi's murder, it was felt that a person of a particular community killed him. During elections, I had given protection to Jaffna community. At such times, error should not be committed. We had a strong confrontation with CPM.

[English]

I was attacked so many times. We have to fight politically and we have to fight ideologically. We have to see the values of politics. I am speaking not as a Bengali. I am speaking on behalf of the minorities there. It is a fact that in Bengal, the Bengalis are in majority.

In Maharashtra the Maharashtrians are in majority and in Bihar, the Biharis are in majority. In Bombay we are in minority. In South India, the South Indians are in majority and other people are in minority. But it does not mean that you will wipe out other communities.

Sir, you will be astonished to hear that women are crying, because they are not able to speak their own language out of fear. Even they are not able to wear the traditional Bengali dress, saree, because they are afraid. Mr. Bal Thackeray has already instructed his workers saying that this is his diktat. He says: 'I am dictating you to take action against these people and to wipe them out.'

[Translation]

If it is wrong, I would like to request Mr. Vajpayee to contradict it. Such things should not happen. If it is true that in a reply to a question by the Leader of the Opposition, the Chief Minister of Maharashtra had said such things, then it is a serious matter.

[English]

I myself and my Government is proud of this statement of Shri Bal Thackeray.

[Translation]

So, my submission is this that if you want to contradict it, you can. If such a message is conveyed from here, then the people belonging to minority community in Bombay will flee. They are ready to migrate. Today many people are on the roads.

[English]

The Minister of Parliamentary Affairs and also the Minister of State for Home Affairs, Shri Rajesh Pilot are here. They should intervene in this and should see the matter seriously and the Home Minister should take up the matter with the State Government also. It should not happen in future. If it is allowed to go on, our country will be finished. Do not think that your method is the best and do not jump to the conclusions and say that your conclusion is the final in this country. One type of food may be digestible to one, but it is not digestible to another. That is why, do not think that Jack's coat fits John and Mary. Therefore, I would request you not to do any mischievous things which can create an atmosphere which will burn this country and which will divide and destabilise our country.

[Translation]

Shri Guru Das Kamat also receives such threats everyday. We also get such threatening calls. But we do not give such statements. I do believe that Shri Bal Thackeray may have received threatening calls but such statements should not be issued. That is why, I have made a request to the leader of Opposition here.

[English]

Mr. Speaker, Sir, you are also from that State and we appeal to you to please protect the interests of the minorities and please protect the interests of the people of this country. We do not want to divide the people, we want to integrate them. That is why my suggestion to the Parliamentary Affairs Minister, the Home Minister, Shri Vajpayeeji and to you to please see that this should not happen in future.

Regarding Shri Sanjay Dutt, there is some news that CBI will ruin the life of Shri Sanjay Dutt. I request the Home Minister to kindly inform the House as to what is the latest position. Regarding TADA, innocent people should be released so that they feel safe.

MR. SPEAKER : Shri Shahabuddin.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr. Speaker Sir, I have also given a notice.

[English]

SHRI SYED SHAHABUDDIN (KISHANGANJ) : Mr. Speaker, Sir, I thank Mamtaji for having raised a matter

of great national significance and a matter which is highly sensitive. If I may say so, the lion of Bombay has the habit to growl now and then. But there is a difference today. Yesterday...

MR. SPEAKER : May I say, 'Do not lionise anybody and also do not denigrate anybody'?

SHRI SYED SHAHABUDDIN : Sir, I am not lionising him. Yesterday, he was only the leader of a political party, but today he is the leader of the Party in power. Therefore, this is a responsibility which must be exercised in a manner so that it does not embarrass in any way even the Members of his own Party, the Members of his own Government and perhaps the Members of the Party which is in alliance with him for forming the Government. Therefore, firstly I would request him to be more restrained in his expressions and not be carried away by emotions. If it is true that he was threatened and given a personal threat, then the normal course for him as a VVIP would have been to have called upon the State Government to make the necessary inquiries and set the forces of law into motion to catch the culprit expeditiously and to punish him. Then there would have been no objection at all. But here, a certain statement has come in which he talks about exterminating or wiping out a community as a whole. Sir, I do not know whether he meant it in a real sense but the impression it has created and the terror it has infused in the society of Bombay, has become palpable. People are feeling the threat, the people are under the terror, the people are leaving Bombay and such a situation could not happen.

I would like to say one thing more. There is a question of foreign nationals. On that, it is a considered view, I am sure the whole House will agree, that there is no room for infiltration in our country.

The infiltrators must be identified, must be dealt with in accordance with the law. But the point is, they must be identified with due process of law. If cannot be done on the basis of the whims and fancies of a particular person or a particular party or a particular leader. It has to be done in accordance with the prescribed procedure and that prescribed procedure has been laid down by the Supreme Court that if there is a *prima facie* case against any person who claims to be an Indian national though he is not really an Indian national, in that case the proof in the hands of Government should be given to him. He should be served a show-cause notice as to why he should not be declared a foreign national and then if there is a *prima facie* case, there are judicial and quasi-judicial authorities to take up the matter before whom it can be brought. And that is the normal process in a democracy, in a law-abiding society, which must be followed rather than giving out threats against the entire community.

Finally, Sir, we are not living in the Middle Ages where the sins of the fathers were visited upon the sons or an entire community was punished for the wrong of a particular person.

And therefore, Sir, if infiltration has taken place, if some infiltrator has infiltrated into our society, you cannot say that everyone who has some point of identity with him either in terms of his language or in terms of his religion shall all be exterminated or wiped out. In any case, I beg to submit that the Government of Maharashtra has limited jurisdiction and authority and surely Shri Bal Thackeray cannot ask his Government to drive them out of India. That is the responsibility of the Central Government.

Therefore, to sum up the situation, this statement has created a very very terrible situation in the minds of the people. People are in a state of terror; people are leaving Bombay. It has defamed our country just as those statements at the time when Bombay was burning which were taken note of by the international Press. And I had seen big headlines in the international Press. You are absolutely right in saying that our leaders should speak and should give expression to their views and sentiments in a manner that we are not defamed abroad. And therefore my final request to the Government is: please take it seriously. If the statement is denied, if it is contradicted, if the Government of Maharashtra condemns it, that would be all to the good of the society, that would again restore solidarity and security.

SHRI EBRAHIM SULAIMAN SAIT : And they should take action against him.

SHRI SYED SHAHABUDDIN : But if not, I would request the Government that they must go into this matter, they must investigate this statement, they must go to the depth of it and let the law take its course. No single individual in this country, Mr. Speaker, Sir, is above the law or above the rule of law and this country cannot be governed except in accordance with the rule of law.

[Translation]

SHRI VINAY KATIYAR : Mr. Speaker, Sir, this subject has been the topic for discussion throughout the country for the last couple of days. Everybody wants to discuss it. I am also in favour of a meaningful discussion on this issue. This is a very serious issue. The issue regarding foreign intruders is not a new one. Such issues have been raised since long and time and again, it has been said that they should be exterminated from the country. Last time the Hon. Home Minister had stated in this House that it was very difficult to identify foreign intruders.

Mr. Speaker, Sir, a new Government has been formed a few days back in Maharashtra. If the new Government has taken a step in this direction, then these people should not feel upset...

MR. SPEAKER : Maharashtra Government has neither issued any such statement nor it has taken any such measure. Don't drag them unnecessarily.

SHRI VINAY KATIYAR : Mr. Speaker, Sir, I am not dragging them. I am repeating what they have said in this August House. Mr. Speaker, Sir, you have rightly stated that Maharashtra Government has not made any

such statement only Shri Bal Thackeray has said so. He is neither a Member of Lok Sabha nor a member of Legislative Assembly. I do not know whether we can discuss him here or not because he is not present here to defend himself.

I don't have any such knowledge. If such a discussion is not possible then the matter regarding Shri Bal Thackeray should not have been raised here...
(Interruptions)

MR. SPEAKER : If you have any thing to say, you do so and sit down.

SHRI VINAY KATIYAR : I have to speak a lot. Please allow me to speak for a few more minutes. Today, when Shri Bal Thackeray has raised the question that foreign intruders should be ... (Interruptions)

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : He is inciting ... (Interruptions)

SHRI KIRIP CHALIHA (Guwahati) : Why this allegation should be made ... (Interruptions)

[Translation]

SHRI VINAY KATIYAR : He has also stated that if someone attacked him, he would be eliminated.... (Interruptions) Hooligans do not belong to any caste, nor do they follow any religion and if they are eliminated, it should be welcomed in Lok Sabha. But unfortunately some of our friends have given it a communal colour. They might have recalled the riots of 1984 in their memory wherein the people of a single community were subjected to genocide throughout the country. Perhaps, it was done by these congressmen. Everybody knows how these people got them killed right from children to old people. ... (Interruptions)

CBI had conducted an inquiry and submitted its report and the action is being taken. Shri Bal Thackeray has not indicated the name of any particular community. Things would have been clear if he had pointed to any particular Community. He said that if anybody attacks, he should be eliminated... (Interruptions). As regard the infiltrators, it is not being understood that lakhs of people have been forced to seek exodus from Kashmir, these are the people of Kashmir who made sacrifices to make the country independent, the mothers and sisters who lost their husbands to get this country freed. Today, they are on the roads and being treated as second class citizens. But my friend, Jaffer Sharief has not even an iota of sympathy for these people to rehabilitate them here. Azad Sahib is not feeling moved by their plight so as to lead them and provide them security. (Interruptions)

[English]

SHRI BASUDEB ACHARIA : It is not relevant. (Interruptions)

MR. SPEAKER : He is following in your footsteps.

(Interruptions)

[Translation]

SHRI VINAY KATIYAR : I would like to submit that in Kashmir if any terrorist is arrested, he is provided food for rupees 30 to 40 whereas rupees 2 to 4 per head is being paid to the patriots. I am unable to understand what sort of criteria is being adopted and why this dual policy is being adopted? it is not only a question of religion. I think if Mr. Jaffer Sharief had submitted a memorandum to the Prime Minister regarding Kashmir and raised this point in the House, I would have praised him not only in the Lok Sabha but in the entire country as well. (Interruptions)

[English]

MR. SPEAKER : Please, come to the point.

(Interruptions)

[Translation]

SHRI VINAY KATIYAR : Shahi Imam is making all type of statements in the country. (Interruptions) The riots of 1984 are mentioned in the report of the Home Ministry. (Interruptions) Rajesh Pilot is present here. (Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : He is justifying that statement of Shri Bal Thackeray (Interruptions)

[Translation]

SHRI VINAY KATIYAR : 84 cases are pending in various courts of the country, but Government has not taken any action in this regard even though the cases have not been taken up in the courts for hearing (Interruptions) On one hand, the name, of Shri Bal Thackeray is being pointed out and if in the incident of 6th December he had been dubbed guilty, he would have presented himself in the court to honour the summon of the court, but the Government of India is not able to take action against him till date. He is not summoned in the court. I understand that Shri Bal Thackeray had said in a statement that foreign nationals should be forced to leave, I think the House should welcome it, and co-operate in this process. Mr. Speaker, Sir, I would therefore like to submit through you ... (Interruptions)

MR. SPEAKER : That is enough.

[English]

I am not going to give you unlimited time.

[Translation]

SHRI VINAY KATIYAR : Mr. Speaker, Sir, it is a very important issue (Interruptions)

[English]

MR. SPEAKER : Shri Joshi, you do not understand what you are saying.

[Translation]

SHRI VINAY KATIYAR : Mr. Speaker, Sir, the trouble is that it is the turn of BJP now.

[English]

MR. SPEAKER : I am not for unlimited time. There are other Members to speak.

[Translation]

SHRI VINAY KATIYAR : Mr. Speaker, through you I would like to urge that this issue should not be raised here. As the Legislative Assembly is in session there the matter should not be raised here. As you did not agree and this question has been raised here, and we were being interrupted ... (Interruptions)

MR. SPEAKER : But today you have raised this issue.

(Interruptions)

SHRI VINAY KATIYAR : Today, you have granted permission. So, I would like to thank you. But I would like that such type of permission, may be granted to us from time to time. (Interruptions)

MR. SPEAKER : No. Not from time to time. If you are eligible, then I shall grant you permission but if you are not, I shall not permit you.

SHRI VINAY KATIYAR : So that such similar issues related to states may be continued to be raised here. The case of CBI and incident of Muzaffarnagar should also be discussed in this House. The report has been submitted, therefore, I would urge to grant permission to discuss it once.

[English]

MR. SPEAKER : I will allow the Leaders to speak at the end so that they can bring out some very important points.

SHRI EBRAHIM SULAIMAN SAIT : Mr. Speaker, Sir, the entire country today is deeply concerned because of some irresponsible, unwarranted aberrations of Shri Bal Thackeray. What he said makes it very clear. I do not want to go into the irrelevant matters. I will go to the issues straight. Shri Bal Thackeray declared in clear terms that if anybody did attack him, then, the entire community would be wiped out. Which community did he mean? He meant Musalmans and Musalmans alone. There is no doubt about it. He said that the entire community would be wiped out. It is an irresponsible statement. I want that the Government should come forward ...**

MR. SPEAKER : That is not going on record.

SHRI EBRAHIM SULAIMAN SAIT : He has spoken like that. Then, he has to be punished. Without punishing him, nothing is going to be changed. Sir, you must understand one thing that Musalmans are spread throughout the length and breadth of this country. The Shiv Sainiks are there only in Maharashtra. Are the Shiv

Sainiks going to wipe out the entire Muslim community which is there throughout the length and breadth of this country? Crores and crores of Musalmans are there in every nook and corner. No power can wipe them out because they are the sons of this country. They will completely resist if such things happen.

Sir, you must understand one thing. Shri Bal Thackeray has given orders. To whom has he given orders? He has given orders to the Shiv Sainiks. He said: "I ask the Shiv Sainiks to identify all the foreigners." Please understand it. What right have the Shiv Sainiks got to identify the foreigners? Who should identify them? The law should take its own course. The Government has the right to identify the foreigners and not the Shiv Sainiks. But now the Shiv Sainiks have been given the right to identify the foreigners.

There is one more thing. Shri Bal Thackeray has said that Musalmans should cooperate with the Shiv Sainiks and if they did not cooperate, then they would be finished. Please understand the implication of all these things. Please understand how dangerous it is. Can we tolerate all these things? Such a statement cannot be tolerated for the statement will lead to destruction and it will destroy the stability and peace of the country. It will lead the country to civil war.

I have got a grudge against the Congress friends also. I cannot leave that aspect also. Shri Sharad Pawar now says that Shri Bal Thackeray should be arrested. Where was Shri Sharad Pawar when Bombay was burning in 1992? Shri Bal Thackeray then declared: "I am responsible for all the disaster. In Bombay, the Musalmans should be kicked out." Where was the Congress Leader then? At that time, Shri Sharad Pawar was in power. He did not put Shri Bal Thackeray behind the bars. Today, he says that Shri Bal Thackeray should be arrested and put behind the bars. So, this double-standard should not be there. It is very very serious. Had action been taken then, such developments would not have taken place. Now nobody is going to take it lying down. If such things are allowed, tomorrow they will burn the country. Shri Bal Thackeray will be responsible for this.

Therefore, you should see that this matter is dealt with properly and this man is punished so that he dare not speak such a thing in future(Interruptions)

[Translation]

MR. SPEAKER : Please sit down. You also say many irrelevant things.

(Interruptions)

[English]

MR. SPEAKER : I would request the Members that we are discussing it here to see that it is tackled in a proper manner. We are not discussing it to create further problems. So, please be very careful in using the language that you are using here. If a person, who is not holding any responsibility, has made a statement,

that person also creates difficulties. Please let us take it in a proper perspective.

[Translation]

SHRI DATTA MEGHE (Nagpur) : Mr. Speaker, Sir, Shri Vajpayee has said that his party has won the elections in Maharashtra. It is good that they have won the elections. We also admit that they have formed the Government but at the same I would like to tell Shri Vajpayeeji that it does not mean that after Mr. Bal Thackeray makes any statement the Chief Minister of Maharashtra Shri Manohar Joshi may say in the House that the statement made by Mr. Bal Thackeray is correct and I am proud of it. The Chief Minister of Maharashtra is making such a statement in the House and Mr. Bal Thackeray says that he will regulate the working of Maharashtra Government by remote control. Is it a democracy the elected persons should function there but Mr. Manohar Joshi says that whatever Shri Bal Thackeray has said is right and he is proud of that (Interruptions)

Let me speak. (Interruptions) It is not wrong. (Interruptions)

[English]

SHRI RAM NAIK (Bombay North) : I am on a point of order. Mr. Manohar Joshi is the Chief Minister of Maharashtra. Can allegations be made against the Chief Minister?

MR. SPEAKER : If the allegations are made I will look into it.

[Translation]

SHRI DATTA MEGHE : I am not talking about allegations, I am talking about the house, whatever is written in the paper. ... (Interruptions)

[English]

MR. SPEAKER : Mr. Meghe, Mr. Naik is correct, He who is not here and against whom there is no matter directly, I hope, you will make the statement in a proper manner.

(Interruptions)

MR. SPEAKER : Today Shri Joshi is very correct on all points.

[Translation]

SHRI DATTA MEGHE : Shri Bal Thackeray has been residing, in Maharashtra and prior to that he has been living in Bombay and the Government of Maharashtra have provided security to him. Security was provided to him by the Centre and the State Government while he was out of power. No one can harm Mr. Bal Thackeray. We know this much and you also know it. But someone threatens him on phone and on plain paper. We have to find out who is that person, he should be punished. Threatening Mr. Bal Thackeray on phone is also not good and the person who has done so should be arrested. Shri Bal Thackeray says the entire community

tries to harm him even slightly he will give order to Shiv Sainiks to eliminate the entire community. What are Shiv Sainiks doing in entire Bombay and Maharashtra. They are collecting protection fund and claim that they give protection in the city ...*(Interruptions)* Rawaleji has his own argument. *(Interruptions)* The people belonging to BJP are very nice people but Mr. Bal Thackeray is likely to land in trouble ...*(Interruptions)* Mr. Bal Thackeray gives orders to Shiv Sainiks to eliminate those people. A leader is giving order to Shiv Sainiks. Very bad, Yesterday Shri Gurudas Kamat said that it should be inquired into and if Mr. Bal Thackeray is at fault an action should be taken against him. He receives a phone calls at his home. *(Interruptions)* Sir, I am also receiving phone call at home that Shiv Sena people are about to intrude into my house at Nagpur. I know that if I speak against them in the House the people belonging to Shiv Sena will take to rioting there. *(Interruptions)*

Sir, the atmosphere of tranquillity throughout the country is being disturbed. I will talk to Shri Pilot that as Shri Gurudas Kamath is receiving threatenings on phone, he should be provided with security. Whatever we discuss here, the same is conveyed to them. Sir, they might burn our houses. It is the duty of the Government to kick out the infiltrators. The State Government must provide help in this matter. Shri Bal Thackeray has said that the police should help Shiv Sena in kicking out the infiltrators. Such type of atmosphere is being created there, which is not a good thing.

(Interruptions)

SHRI MOHAN RAWALE (Bombay-South Central) : Mr. Speaker, Sir, I would like to talk on the basis of facts. Today it is being told in the House that Shiv Sena is against the Muslims, it is not a fact. There are 34 seats of legislators in Bombay city today. Out of these 30 seats have been bagged by Shiv Sena and BJP therefore, they are distressed.

Sir, these allegations which are being levelled, are wrong. People wanted a change. They had faith on us. That is why they have elected us. Shri Shahabuddin and Datta Megheji had said something about it. Yesterday, I raised a question to which Shri P.M. Sayeed gave the reply. He said that during the last three years 78441 Bangladeshies were arrested. Bangladeshies wanted to infiltrate into India. Such reply has been given in this very House that there are five and a half lakh Bangladeshies residing in Bengal. In Delhi there are one and half lakh refugees and as far Maharashtra, where congress was in power, Shri Jittu Mahajan also has said that one and half lakh Bangladeshies are residing in Bombay city. Shri John Shankaran ji, Chief Election Commissioner and Chief Secretary Shri Upasane have also said that there are 42000 Bangladeshies who do not possess certificate of Nationality. *(Interruptions)*

Let me speak. It was the duty of Central Government. The population of Bangladesh reduced by 39 lakhs since 1971 to 1981 and it has further reduced by 36 lakh

during 1981-1991.

MR. SPEAKER : Please discuss these matters seriously because the words which are spoken here, there meaning varies from place to place. Whereas the meaning should be the same.

(Interruptions)

SHRI MOHAN RAWALE : Since 1992 till date 5500 people have been ousted from Mumbai.

They are coming under the Government of Maharashtra. Therefore, what he has said is not against any community. Today, the persons who are levelling allegations on us, such as those from congress party, Shri Shard Pawar, Shri George Fernades, they also joined us on the dais and called us Nationalists. Mr. Bala Sahib Thackeray had said that anti-Nationals should be kicked out. Even today he repeats these words. They did not say about any particular community. All the communities have elected us. It is our duty to protect all of them and we shall fulfil our duty and we will show to the entire India how we run the Government. But the outsiders dominates us. Today, we are not having sufficient food. We are cursing them. When Bal Sahib talked of ousting them he received threatenings on phone. When same thing was conveyed to them they got annoyed. Shri Datta Meghe was just talking about it and said Shri Gurudas Kamath got angry on hearing the matter regarding threatening calls on phone. It means that you accepted that telephone call was received. It is a fact that Mr. Bala Sahib Thackeray has received the threatening call. In Bombay there were 12 bomb explosions, one of these was at the petrol pump near Sena Bhavan. Even at that time threatening was given that the Sena Bhavan and Bala Sahib Thackeray will be blown up. Who can master the courage to kill Bala Sahib. When Indiraji was assassinated, Mr. Rajiv Gandhi had said that whenever a tree falls down, it tremors in the earth beneath it. You are responsible for the killings. That person will be anti-National who tries to kill the head of Shiv Sena Bala Sahib Thackeray. *(Interruptions)*

I am talking about anti-National, about the community of those who commit treachery. I am not talking about any particular caste. We want to eliminate the Community of traitors. *(Interruptions)*

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : He should withdraw those words. *(Interruptions)*

[Translation]

MR. SPEAKER : Now do it yourself.

(Interruptions)

MR. SPEAKER : I am saying again and again that whatever you speak, please speak cautiously. You are adding fuel to the fire.

SHRI RAJNATH SONKAR SHASTRI (Saidpur) :
Petrol has been poured by him.

[Translation]

MR. SPEAKER : Please control yourselves. I request you to please take your seats. I cannot talk to all people simultaneously.

Please take your words back, otherwise it would adversely affect the whole country.

[English]

It is not good.

[Translation]

SHRI MOHAN RAWALE : Mr. Speaker, Sir, I am speaking only against traitors and not against any community... (Interruptions)

MR. SPEAKER : Please keep quiet.

[English]

Let him take his own decision.

[Translation]

Mr. Rawale, I am speaking after serious consideration. This is not good for the country; it is not good for anybody.

SHRI MOHAN RAWALE : I am speaking regarding the anti-national people. I am not speaking against anybody else... (interruptions)

MR. SPEAKER : Please, when you make one type of statement, lakhs or crores of people make analysis of that do not speak ambiguous language which has dual meaning. This would be in the interests of the people and the country, please don't think that people are unable to understand the meaning implied in it. If this would have not been so, I would not have requested you.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : You can order him to withdraw those words. Why are you requesting him like that?

MR. SPEAKER : You also understand what I am doing. I can just throw it out of the record myself also.

[Translation]

SHRI VIRENDRA SINGH (Mirzapur) : Then people should also withdraw their statement regarding civil war.

[English]

MR. SPEAKER : Please sit down. You are not his advocate... (Interruptions)

MR. SPEAKER : You please sit down.

[Translation]

MR. SPEAKER : Please let them take their decision.

[English]

You are not his advocate.

(Interruptions)

[Translation]

MR. SPEAKER : Well, this House is constituted of judicious and rational people who solve the problems of the country after serious deliberations. Therefore, I have been requesting you right from the beginning that if you would speak in this way, every word you utter would be evaluated and interpreted. Whatever you speak is being interpreted within the country and outside as well. I have not neglected their view and I won't neglect yours'. I am giving you a chance, please withdraw it.

(Interruptions)

[English]

MR. SPEAKER : What do you say about that statement ?

(Interruptions)

[Translation]

SHRI MOHAN RAWALE : Mr. Speaker, Sir, I had submitted that the people who would be traitors and would attack Shri Bal Thackeray ...

(Interruptions)**

[English]

MR. SPEAKER : You do not understand.

[Translation]

Please be seated. I am sorry to say that this statement is also against the law. You should speak keeping all these things in view. My problem is that you speak without keeping in view all these things. It creates problems for me.

(Interruptions)

[English]

MR. SPEAKER : You please remove that statement from the record.

(Interruptions)

[Translation]

SHRI MOHAN RAWALE : Mr. Speaker, Sir, if my statement creates any misunderstanding I will withdraw that.

MR. SPEAKER : This is happening from both sides.

SHRI MOHAN RAWALE : I withdraw my statement since it is being misunderstood. (Interruptions)

[English]

MR. SPEAKER : That is good. Thank you. This is more graceful.

[Translation]

SHRI MOHAN RAWALE : We are going to take action against traitors.

MR. SPEAKER : Mr. Rawale, Now there is your Government, you have police force at your command, let them perform their duty. Do not engage yourself.

SHRI MOHAN RAWALE : I am also saying the same thing. Our Government will do it, this work was started in 1988 and they have been asked to exterminate them. I thank you for giving me an opportunity to speak. (Interruptions)

[English]

MR. SPEAKER : This is going off the record.

VIDYACHARAN SHUKLA : You may call somebody else now. He has finished his speech.

SHRI E. AHAMED (MANJERI) : Mr. Speaker, Sir, thank you very much for providing me an opportunity to speak.

MR. SPEAKER : Please be brief because there are some more Members who want to speak.

SHRI E. AHAMED : In a charged atmosphere like this, I would like to make my submission in a most dispassionate manner. I endorse all the views expressed by Mamtaji on this issue. This is a very sensitive as well as a serious matter concerning the very polity; the national polity; and the secular fabric of this country.

The provocative statement made by Shri Bal Thackeray in a vituperative language has created a terror psychosis among the minority communities. My friend from Shiv Sena has mentioned that there was a threatening call to Shri Bal Thackeray. He said that it was not a fake; maybe, it is correct. If there is a call from any individual, of course, I can very well understand if that man would be liquidated or action would be taken against him, but why an entire community? Since he is reported to have stated that he is a Bangladeshi, are all Bengal Muslims to be wiped off?

Unfortunately, Mahatma Gandhi was assassinated by a Brahmin, supported by another Brahmin. Does it mean that there is no Brahmin in this country? Who are the rulers of this country? Are they not Brahmins? Shrimati Indira Gandhi has been assassinated by a Sikh. Does it mean that there is no Sikh in this country? Are they not occupying positions of power in this country? Only because there is a threat to a leader by a person belonging to a particular community, how can he say that the entire community would be wiped off?

13.00 hrs.

Could anybody wipe off 150 million people of one community? It is only because of this. The strident anti-Muslim and anti-Muslim migrant stand as the key word of Shiv Sena has created this problem. I would like to ask, what is the position so far as the Government is concerned? Shiv Sena chief Mr. Bal Thackeray has been uttering many things. Once he said that he was proud of the fact that the Babri Masjid was demolished. (Interruptions) Nobody said anything about that. Another time he said that he had instructed his people to do something during that time. I do not want to use the other word; I have not said that; I do not want to provoke anybody; that is about killing of a particular community.

Nobody has taken any action against him. I do not want to say anything like that. I want to have the rule of law in this country. He had told the Zee TV that the Muslims of India are to be treated like the Jews in Nazi Germany.

Sir, I may just point out one issue. In October, 1993, in the United Nations' 6th Committee, while discussing international terrorism, a country has raised this issue. I am proud of the fact that I was there to defend my country, against Pakistan. They had referred to this particular sentence of Mr. Bal Thackeray and told other countries and the entire Muslim countries that this is the fate of the Muslims who are suffering in this country. Is it not shameful to this country? Is it not disgraceful to this country? I am saying that we are all 'Indians' in this country. Mr. Bal Thackeray may be having some strident anti-Muslim view. He can have it. But why does he just dictate to his people to flush out the migrants and the Muslims? Is it permissible in this country? Again, I would like to ask: Who is Mr. Bal Thackeray to assume the role of the authority competent to decide who is national and who is anti-national; who is the citizen of this country and who is not the citizen of this country? There are due processes of law in this country; nobody would say that any foreigner should be given under protection. If someone is a foreigner, action should be taken against him. But does it mean that all the Muslims in this country are foreigners and they are to be wiped off? May I, with all humility, submit before this House and those people, who are thinking about the Muslims and Muslim culture, that 150 million minority Muslim community of this country is the second largest Islamic population in this country. They have their cultural heritage in this country. That culture is as tall as Qutab Minar, as strong as Red Fort and as beautiful as Taj Mahal; and that cannot be perished from this country. This is what I want to say. We are all proud of this because the majority people of this country will not allow Mr. Bal Thackeray to have his own way. But, I would like to ask one thing to this Government. Will this Government act to do something according to law and to have the rule of law? Otherwise, they would be sending a very wrong message to the minorities. We will always cooperate with the Government, always uphold the banner of secularism, always uphold the Hindu-Muslim communal unity and amity; we will always be there. Let us go ahead as Indians first, as Indians second and as Indians last. This is the only submission, I want to make.

SHRI P.G. NARAYANAN (Gobichettipalayam) : Mr. Speaker, Sir, this issue is highly sensitive and a serious one because it concerns the safety of minorities and the non-Maharashtrians living in Bombay. This issue must be viewed above party politics. In fact, now the minorities living in Bombay are much worried and they are agitated since they feel a sense of insecurity.

The earlier statement of Mr. Bal Thackeray to introduce a permit system for entry of Indian citizens has created a strong apprehension and fear in the minds of the minorities ... (Interruptions)

SHRI R. ANBARASU (Madras Central) : The Chief Minister of Tamil Nadu has supported that entry system ... (Interruptions)

SHRI M.R. KADAMBUR JANARTHANAN (Tirunneveli) : No. No. ... (Interruptions)

SHRI P.G. NARAYANAN : No, Sir. He is misleading the House ... (Interruptions)

SHRI M.R. KADAMBUR JANARTHANAN : Do not try to mislead the House on this petty politics.....(Interruption)

SHRI P.G. NARAYANAN : Sir, he is misleading the House.....(Interruption)

MR. SPEAKER : If you say it is not so, then it is all right. It is more than enough.

SHRI P.G. NARAYANAN : Mr. Bal Thackeray says that he will decimate Muslims if there is any threat.

MR. SPEAKER : I make one more request. By giving so much importance, probably, people get more strength. That is one thing. Secondly, by repeating these things, people start thinking that there are many people in the country who think this way which is not a fact. Majority of the people - 99.9 percent people - think in a different way. So, let us not attach too much importance.

SHRI SOMNATH CHATTERJEE : Remote control Chief Minister !

SHRI P.G. NARAYANAN : Sir, tomorrow he may instigate violence on other communities also. These kinds of utterances of Mr. Thackeray are illegal and unconstitutional. In the interest of preserving unity and integrity of our country and maintaining harmony among minority communities, some appropriate action should be taken. I also want the BJP to clarify the position because they are part and parcel of the Government which draws inspiration from Mr. Thackeray. I, therefore, request the Government to come out with a statement classifying the position.

[Translation]

SHRI CHANDRAJEET YADAV (Azamgarh) : Mr. Speaker, Sir, the statement by the Shiv Sena Chief Shri Bal Thackeray has evoked response throughout the country. This statement has not been issued in any press conference or given in any public meeting but has been published in their own paper 'Samna'. Therefore, people have considered it authentic. If nobody has signed that statement then it is a serious matter. Even if it has not been signed, it has been published in their own newspaper, so it has evoked a serious response throughout the country.

Mr. Speaker, Sir, if you would have not considered the matter serious, you would not have allowed it for discussion. You have rightly remarked that people should respond with restraint in order that the conditions improve rather than deteriorate. Shiv Sena is a party and earlier also it has a record of such activities. Many times they

have issued such statements that the people who have come from other places cannot live in Bombay or Non-Maharashtrians cannot stay in Maharashtra and they link it either with unemployment or with education.

SHRI MOHAN RAWALE : This is not true; I do not say so.

[English]

MR. SPEAKER : It is all right. It is going on record.

[Translation]

SHRI CHANDRAJEET YADAV : Mr. Speaker, Sir, you have rightly said but the image of that party has been so formed that they issue such type of statements and the signal has reached the people of the country. Shiv Sena and BJP combined to form a Government and after that such statement has been issued which has caused serious concern. I read the newspaper. When Shri Vajpayee speaks on this issues, he would clarify it. BJP has said that they keep themselves aloof from such things and they do not support the statement published in 'Samna'. This is a good thing that an allied party considers it irresponsible. I do not say anything but such statements have been issued throughout the country, threatening speeches have been given which have reverberated in this way.

They may have mentioned the name of a particular community or not but the impression has gone to the whole nation that a particular community has been threatened. They have stated that people should get information about the foreign nationals staying in their neighbourhood. He has also stated that Shiv Sainiks will carry out the job following the failure on the part of Police and Police must arrest them in accomplishing the task. When a question was raised to this effect in the Maharashtra Assembly, then the members were agitated and yet, Mr. Chief Minister stated that he felt proud of his leader having said so. This made the situation worse furthermore. As a result of it, people got the impression that he is talking so under a policy frame work. No one supported in this House.

Our nation is faced with the issue of infiltration by foreigners. This Question has cropped up time and again in various parts of our country and cases have been initiated in the courts as well. The Government have taken action in this regard and nobody took objection to the action taken by the Government. But our country has a special position which attract such people to infiltrate into on country. Bangladesh emerged as a separate nation and crores of its citizens found their refuge in India to find security and now indeed they must return after Bangladesh has been formed. Even in Delhi, some of them are settled. It is a very formidable task to send them back. Presently, BJP is in Power in Delhi and even the previous Government had to face this formidable challenge. There is indeed a way out to solve this problem and this must be solved. There cannot be two opinions on this regard. I think that Mr. Bala

Sahib Thackeray, the Shiv-Sena Chief, must refute through his own Journal 'Samra' that his statement was not at all directed against any particular community and its intent was never to give rise to serious repercussions in the country. If Mr. Bala Saheb does honestly realize that he should indeed refute the statement, then he must do so today only. I think his statement is strongly condemnable. This lowers the dignity of our country and creates tension. This also tarnishes the image of our country and I demand and do hope from the Minister of State in the Ministry of Home Mr. Pilot that when he makes a statement he must clarify that as to whether he talked to Mr. Bal Saheb Thackeray in this connection? I would like to know from the Government that if any such talks have been held this House must be informed about it.

SHRI RAM NAIK : Hon. Speaker Sir, if Hon. Home Minister Shankar Rao Chavan would have been here then this discussion would have proved more meaningful.

AN HON. MEMBER : Mr. Pilot is very much here.

SHRI RAM NAIK : I know Mr. Pilot is here, but Shri Pilot and Mr. Chavan have got different opinions. This must be known to you all.

Mr. Speaker Sir, it is very painful that attempts are being made to criticize the citizens of Bombay whom I have the privilege to represent. I feel extremely sorry. There is a proverb in Marathi "Sanp Sanp Manhun, Zamin thopatne." This means that cry snake, snake and keep hitting the ground."

It may be seen that a fear psychosis is being created. This has got no ground to stand. By creating this fear, attempts are being made to target something and I feel very sorry for that. I do know that when defeated and vanished, frustrations begin to engulf and out of sheer frustration this kind of thing is being talked about.

SHRI RAJVEER SINGH : This is said, "Thrashed army goes on rampage."

SHRI RAM NAIK : He understands my Marathi Hindi.

[English]

MR. SPEAKER : I also understand Marathi. Please address the Chair.

[Translation]

SHRI RAM NAIK : So, Mr. Speaker, Sir, this situation has born out of failure of the Congress as it has been wiped out of Bombay and all these things are being said because of that only. Out of 34 members, you have got only one seat. This is your failure and consequent upon this failure, you are trying to attack BJP and Shiv-Sena and BJP through Shiv-Sena. First, you attacked by raising permit issue, which had no substance, this was not discussed at all. The Government of Maharashtra did not force any decision in this connection, yet you had raised this issue. Then came up the Rationing issue. Now there is only uniform law all over the country for

rationing, be it Bombay, Delhi or Calcutta. When somebody goes to somewhere else he is supposed to show his earlier ration card there he must bring the proof. Only then a ration card is issued to the person. The second issue you raised but you did not succeed in your mission and now you are trying to raise one more issue. But you should remember that the people of Maharashtra have given their mandate for five years and we will discharge our duties with responsibility. We do not have any doubt in it ... (Interruptions) You did not notice what is the atmosphere in Bombay city? There was a bomb blast in Bombay city in which 300 people were killed as Mohan Rawale has said just now that a bomb went off just near the Petrolpump which is adjacent to Shiv-Sena office. It is known to all, but I feel bad that the Prime Minister, Home Minister and Mr. Pilot had gone there, even the Chief Minister of Maharashtra had gone there yet none of them noticed the blast that went off near Shiv-Sena's office, and they did not said a word to console the Shiv-Sena people.

SHRI RAJESH PILOT : We met us people there.

SHRI RAM NAIK : I admit that you had gone there but who should have gone there, they abstained. I was with them. People all over Bombay take about these bomb blasts and after these bomb blasts one four legislators were killed in broad day light. Some people who were arrested are facing trials in the Courts but today still there are 30 people who have not been arrested by the Government. People are agitated over this issue. Along with it, we hear that C.B.I. or the Central Government has decided to charge those who had carried out the blast with the change of treasurer.

[English]

'waging a war against the State.'

[Translation]

This kind of directive has been given by the Central Government to the CBI and the CBI has said this kind of thing in the Court of law. Then the citizens of Bombay will think as to what will happen to Bombay and so I feel it necessary to point it out.

Hon. Speaker Sir, I do think that everybody should hold the Constitution in high esteem. The act of Government must be done by Government only but they must hold the Constitution in high esteem. Two days ago I have seen how much obeisance you have paid to the Constitution, with my own eyes. I also heard the unparliamentary Words uttered against the Election Commission though the Election Commission in another important organ of the Constitution.

So it is better/not to speak that thing here. We do know (Interruptions)

SHRI RAM VILAS PASWAN : Its reply in the elections in Bihar.

MAJ. GEN. (Retd.) BHUWAN CHANDRA KHANDURI (Garhwal) : The reply to your part in the elections in

Maharashtra. So you too do not speak here ...
(Interruptions)

SHRI RAM VILAS PASWAN : You make your point
...(Interruption)**

SHRI RAM NAIK : (Interruptions) It is unbecoming
of a senior leader of a particular party to indulge in this
kind of trivialities .. (Interruptions)**

[English]

MR. SPEAKER : It is not going on record.

[Translation]

SHRI RAJVEER SINGH : Shri Paswan Ji should
withdraw the words uttered by him. (Interruptions)

SHRI RAM VILAS PASWAN : It should also be seen
where the Constitution is violated ... (Interruptions)

SHRI KARIYA MUNDA (Khunti) : What are you doing
in Bihar ? How many people have been killed in Bihar ?
.. (Interruptions)

SHRI RAM NAIK : Mr. Speaker, Sir, I have said this
because ... (Interruptions)

SHRI RAM VILAS PASWAN : A thrashed army
resorts to rampage ... (Interruptions)

SHRI RAM NAIK : I am speaking so because we
know that the verdict has been delivered by the people
of Bihar. But ninety people have been killed during the
polling in Bihar. You must keep in mind this fact also.
This has not happened in Maharashtra.

SHRI RAM VILAS PASWAN : One hundred and fifty
persons have been killed in Nagpur alone.

SHRI RAM NAIK : We know that their differences
are minor and party related. We have seen how the
workers of C.P.M. in West Bengal. I have gone through
the statement of Shri Indrajeet Gupta also and today
they are preaching the gospel of peace.. (Interruption)

[English]

SHRI BASUDEV ACHARIA : The statement you have
made is quite baseless and untrue. It is highly
objectionable.

[Translation]

SHRI RAM NAIK : Being in power, you have been
hatching a conspiracy to kill one another. Whatever has
appeared in 'Samna', not been read out by him. Marathi
speaking people will be able to understand it easily. I
have gone through the statement and would like to read
it out.

MR. SPEAKER : Are you defending that statement
here?

SHRI RAM NAIK : I want to read out, what has
been published in 'Samna'.

MR. SPEAKER : Are you defending what has been
published in 'Samna'?

SHRI RAM NAIK : The people who do not understand

Marathi are misinterpreting it. If anybody interprets it in
his own way ... (Interruptions)

MR. SPEAKER : I understand that you are not
defending it.

SHRI RAM NAIK : I want to present it here only
because the words used in 'Samna' are as follows :
"The class of 'Hallakhors' will be attacked and
eliminated." Now the question is, who belongs to the
class of 'Hallakhors'. We have heard about the class of
newspaper owners, thieves, corrupts people etc. but not
'Hallakhors'.

To conclude, I would only say that several Hon.
members have questioned the role of Shri Bala Thackeray
in what has appeared in the Times of India. They have
said that something should be said about this. The
verbatim report has appeared in the Times of India. I
would like to conclude by reading out two replies to the
questions and afterwards. I will implement my words.
The first question is:

[English]

"Question : Your recent statements made in the
context of the controversy over illegal immigrants have
created a national controversy. You have accused
Muslims of being traitors.

Answer : I have never said that Muslims are traitors.
A traitor is a traitor irrespective of his religion. If I am
the Prime Minister, I will gun down a traitor whether he
is a Hindu, Muslim or Sikh."

SHRI RAM VILAS PASWAN : This is the fascist
attitude. And he is talking of the Constitution and the
law ... (Interruptions)

SHRI RAM NAIK : I will continue, Sir.

"The Congress government is always talking of the
foreign hand. I am sick of hearing this. The Congress
government does not have the guts to act against the
foreign hand. I am against all traitors."

The second question is equally important.

"Question : The Congress has accused you of
favouring a pogrom against the Muslims. Comment.

Answer : What right do Congressmen have to accuse
me of having evil designs on the Muslims? ...
(Interruptions)**

MR. SPEAKER : I am not allowing it.

SHRI RAM NAIK : Why, Sir ? This is very much
relevant.

SHRI CHANDRA JEET YADAV : Sir, this should not
go on record ... (Interruptions)

[Translation]

SHRI PAWAN KUMAR BANSAL : Mr. Speaker, Sir,
he is giving a wrong statement. ... (Interruptions)

[English]

SHRI RAM NAIK : Kindly listen to me. I am helping you.

... (Interruptions)

SHRI PAWAN KUMAR BANSAL : You cannot take this opportunity to raise certain issues which are factually not correct. This is incorrect.

MR. SPEAKER : Your rebuttal has gone on record.

SHRI RAM NAIK : I will again quote, Sir.

"I will not behave like these Congressmen. I want an end to all riots and violence.

This is all that he has said ... (Interruptions)

[Translation]

So, I want to say that there is no such thing. This is baseless.

Finally, I want to say that those who reside in glass houses must abstain from throwing stones on others' house.

[English]

SHRI R. ANBARASU : Sir, the statement of the Shiv Sena Chief, Shri Bal Thackeray -- that too an unconstitutional and irresponsible statement -- has sent a shock wave in the entire country, more particularly to the patriotic Indian Muslims in the country. The very ideology of secularism is under threat now. Instead of condemning such a statement, I am very sorry to say that our learned colleague and the Party Leader, Shri Vajpayee was putting the cart before the horse.

MR. SPEAKER : He said nothing.

SHRI R. ANBARASU : He was telling about the defeat of the Congress Party. We admit the verdict of the people.

They have succeeded in tarnishing the image of the Congress Party for the time being. But, people of Bombay started realising that they acted wrongly. Within these few days they started talking of a permit system. Again there is a statement about liquidating people. Sir, the word used by him is, "I am going to conduct a pogrom". Many Hon. Members of Parliament may be knowing what it means but I would like to say that pogrom is 'an organised, large-scale massacre' against Bangladeshi and Pakistani Muslims in Bombay. Do you think that such a statement will help the country? The very ideology of secularism is in danger.

It is only under the leadership of Shri Narasimha Rao, it is only in the hands of Shri Narasimha Rao the policy of secularism is protected. Sir, I would like to recall that even the son of an Hon. Member of Parliament is not spared by our Government. Shri Narasimha Rao wanted to go by rule of law. Though Sanjay Dutt is not a terrorist, though he was only holding arms without licence, he is unnecessarily being withheld. He is in the prison even now, though it is not wrong, though he was not a terrorist. What I want to stress is, we go by rule of law. Our Congress Government upholds secularism.

MR. SPEAKER : Stick to it. Rule of law should be just also.

... (Interruptions)

SHRI R. ANBARASU : Sir, I would like to remind the House that under the pretext of hoarders, smugglers and anti-nationals, they are planning to repeat another Navakali in Bombay. I am very sorry, Sir, that this has happened and our Ram Naik Ji was defending the unconstitutional, irresponsible statement of Bal Thackeray, instead of asking him to withdraw it. Sir, if he is allowed to continue making such statements, it will only foment Hindu-Muslim riots; it will only aggravate the situation; it will only spoil the unity and secular spirit of this country. Therefore, Sir, I urge upon the Hon. Home Ministers here not to sit silent, not to be quiet. They should act fast to take action against Bal Thackeray for his unwarranted, unconstitutional, and illegal act of making such a statement.

SHRI SHARAD DIGHE : Mr. Speaker, Sir, really speaking we are concerned with the two statements of Bala Saheb Thackeray. Attention of this House and the Central Government should be drawn to these main statements.

The first statement is, he has asked Shiv Sainiks to throw out unauthorised foreign nationals. Nobody is against throwing out unauthorised foreign nationals. Everybody in this House would agree that if there are unauthorised foreign nationals, they have to be detected and thrown out. But, Sir, that detection cannot be done by Shiv Sainiks. It can be done under the law. Law provides for their detection. Law provides for an authority to decide that these are unauthorised foreign nationals who have no right to stay and they have to go out. There is rule of law in this country. What we are concerned is about the threat to this rule of law.

If rule of law is not established in the country, if threat is given to rule of law, certainly this Parliament and the Central Government should be concerned because everybody who is elected - even if it is in case of the State Legislatures - takes the oath about the Constitution. If loyalty to the Constitution and respect for rule of law is not to be observed then it will be a very serious thing for the country. Therefore, what we insist is, throw out the unauthorised foreign nationals but do it by following law. Do not ask a private agency, a private party, or activists of a political party to find out and just throw them out. That will not only create communal disharmony but under the guise of finding out and detecting these cases even innocent Muslims can be persecuted.

As far as this is concerned that is the main threat.

He had also said that the minorities should take the responsibility on themselves. Otherwise, they will hold them responsible. If they cannot detect them or if they cannot throw them out, then the Shivsainiks will throw them out. Why does not Bala Saheb Thackeray want the

rule of law to prevail; why does not he want the Government machinery to go into this and why does he want the political activists to undertake this job? This is most objectionable as far as this House is concerned.

Secondly, by giving reference to the phone calls, he had said that he had given a clear call, in writing, to the Shiv Sainiks in 'Samna' to eliminate the community that dared to attack him. What does that mean? If a small incident happens, will he eliminate the whole community? This is not the constitutional way of dealing with such incidents. If there is a concern for his life, then I will pray that extra security must be given to him. I pray for his life. Nothing should happen to him. He is a great Leader of a political party.

These are the two things which are very objectionable. This Parliament and the Central Government must take serious note of it. Please do not distract this serious subject by linking it with the defeat of the Congress in Maharashtra and especially in Bombay. You are trying to distract the attention of the people by just pinpointing to us that we had been defeated. We have taken this defeat very sportingly. We had not staked our claim to form the Government although we are the single largest party in our State. We had allowed them to form the Government. We had allowed them to unanimously elect the Speaker. We had allowed them to pass the Vote of Confidence on the first day itself. Therefore, we want this Government to be given full trial. If due to internal contradictions, if they fall under their own web, then we are not to be blamed for that. I am not only concerned with the rule of law and harmony but I am also concerned, Sir, with my friends in the BJP, who are in the company of Shiv Sainiks.

MR. SPEAKER : Mr. Fatmi, be very brief. Now, all the salient points have come. You just give your conclusions.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr. Speaker, Sir, I will take just two minutes.

The people of the country have taken seriously the statement of Tackerayji. I want to say that not only the Muslims of Bombay but the people of other states living there are too sacred. Now, when the issue of permit has been raised and they are talking of eliminating a particular community, it may create a law and order problem in Bombay or Maharashtra. It is not so that Mr. Bal Tackeray has talked such thing for the first time. He has done so earlier as well. If you remember ... (Interruptions)

MR. SPEAKER : All these things have been repeated here.

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Speaker, Sir, I would not take more than one minute.

Even in the wake of the demolition of Babri Mosque, he had given the same kind of statement that he feels proud of those Shiv Sainiks who demolished the Babri Mosque. Today, he talks of permit issue and wiping out a particular community. He had given a statement earlier

too that they would be flushed out of Bombay. I want to state that not only today but even in the by-gone days, the Congress Government in Maharashtra or in Delhi shied away from taking any action against Mr. Thackeray.

I would like to remind that the Government of Bihar arrested Shri Advani when he had tried to flare up sectarianism in this country ... (Interruptions) At that time, our Government ruled the roost in Delhi. I want to demand from the Government of India that those who want to abet sectarianism and regionalism in the country must be arrested and appropriate action taken against them. Further, Shri Bal Thackeray should also be suitably punished (Interruptions)

The person who disturbs the peace and order must be arrested and prompt action taken against him. (Interruptions)

DR. SATYNARAYAN JATIYA (Ujjain) : The name of Shri Advani has been dragged in this issue. It is objectionable. (Interruptions)

SHRI RAJVEER SINGH : Mr. Speaker, Sir, Ayodhya. (Interruptions) People are facing trial. They have appeared in the court as well. But no warrant is being served against to Abdulla Bukhari. Would you not speak anything about this (Interruptions) Shri Abdullah Bukhari, who is an ordinary secretary, could not be produced so far Shri Tackeray had to obtain bail, Advani Ji was jailed and produced in the court. The cases are pending against them. However this inefficient Government has failed to produce Shri Abdullah Bukhari in the court of law. (Interruptions)

[English]

MR. SPEAKER : You have made your point. Please sit down.

SHRI SAIFUDDIN CHOUDHURY (Katwa) : Sir, we follow certain norms (Interruptions)

MR. SPEAKER : Mr. Saifuddin, please be brief.

SHRI SAIFUDDIN CHOUDHURY : We follow certain norms while speaking in the House. Normally, we do not take the name of a person who is not a Member of the House. I call him "that man from Bombay". Now, what "that man from Bombay" has done is highly deplorable. I despise every such person who talks in this language. This is dangerous for this country; and this is dangerous for secularism. This displays a mind which is perverted. I also feel that a person who says all this is not very strong. It is also a reflection of cowardice. So many of us receive phone calls. But nobody responds in such a panicky manner. I am so sorry about the plight of this great man who is adorned by some people.

Now, Sir, I do not compare human beings with lions. Lions also do not kill discriminately. But he says that he would wipe out the whole community. But I cannot say that he would not be able to do this. If I say this, there are perverted people who will try to show that they can do this in this country. This is to this level that we have descended to. I am very sorry that somebody will say something somewhere and in this Parliament we also

divide ourselves on the lines of community, caste etc. This is highly deplorable. This should not be tolerated. Individuals may become perverted but the power should not be perverted. If in a State, power is perverted, there should be a Central authority to set the things right and for that we will extend you every support.

Sir, With these words I conclude.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada) : Mr. Speaker, Sir, on behalf of my party, I rise to condemn the perpetrated statements that have been made by the leader of a political party in Maharashtra. This would have serious ramifications. We have had a similar experience in Andhra Pradesh when one sitting MLA in those days had exhorted his followers to do all destruction if something happened to him. Properties worth hundreds of crores of rupees were damaged, lost, burnt and several people were killed. I really fear to imagine such a situation occurring in Bombay. Unfortunately, great damage has already taken place in Bombay. Now, I cannot visualise such a situation again. I appeal, through you, to the wise sense of Mr. Bal Thackeray to withdraw the statement and apologise for making such a statement unbecoming of a person of his stature.

I urge upon the Government to take all necessary steps and ask all the unauthorised foreign nationals to leave the country, who are staying either in Bombay or other places. Under no circumstance, however dear one may be to his followers or to some of his people, he can remain in this country if he does not follow the law of this country. Mr. Bal Thackeray is not above law; he cannot take the law of this country into his hands or his followers cannot do this. It is none of their business.

MR. SPEAKER : All these principles are known to us. You have condemned it. It is more than sufficient.

SHRI SOBHANADREESWARA RAO VADDE : It will lead to a very grave situation: If Mr. Bal Thackeray does not withdraw his remarks, I urge upon the Government to take stern action against him or any other person, whoever he may be, whatever religion he may belong to. If they make such irresponsible statements, it will cause a great harm to our national integration and secularism.

[Translation]

SHRI RABI RAY (Kendrapada) : Mr. Speaker, Sir, in regard to the discussion initiated by Mamataji, I want to say that you must have seen today's newspaper in which a photograph of an old German woman has appeared. In the photograph, President of Germany is standing by her and congratulating her. She is 90 years old. This lady has saved thousands of Jews from Hitler's Tyranny. Sir, I am stating this because the leaders of Bombay who are being talked about here, have time and again claimed that they were the followers of Hitler. That is why it does not surprise me. Hon. Members of this House have rightly condemned the statement. If he happens to do self-introspection he too will feel ashamed that he should not have delivered such a statement.

Sir, the Hon. Chief Minister of Maharashtra has given

a statement yesterday. In future he must at least, give strict orders to the leaders of Bombay not to give this kind of statement because it is neither in the interest of nation nor in the interest of their parties. This is not even in the interest of that city to which they belong. The Ministry of State in the Ministry of Home Affairs is present here. He can consult the Chief Minister of Maharashtra regarding the statement and can ask the Chief Minister to influence upon the leaders to not make such statements in future. Secondly, it is my humble request to Shri Atalji to persuade him to not to make such statements. Further, I will say that he should take care of it in future as they too are partners in the coalition Government. It is in the interest of the country and also national unity. I have to say that since they are in the Government, they should not issue such statements in future keeping in view the rule of law and to uphold the constitutional values. I have to say this only.

SHRI SHARAD YADAV (Madhepura) : Mr. Speaker, Sir, I am thankful to you and would like to make my submission in brief. The issue is quite limited and pertains to the Chief of Shiv Sena. His statement is directed towards all the sections of society. Just now many of our firends were supporting him by giving a number of arguments. Had the statement of Shiv Sena Chief been refuted, the Debate would not have taken place in this House ? He has made this statement not only this time but his attitude and political thoughts are will known to the entire country. What was his statement regarding communal riots in Maharashtra which broke out as an aftermath of demolition of Babri Masjid ? Babri Masjid was demolished and he had announced proudly that they had demolished it. It means that the whole nation knows it. He also doesn't conceal it, rather says it openly. When Bhanjdeo or Bhindrawale violated the constitutional provisions or took the law in their own hands they were punished.

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Are you supporting the assassination of Bhanj Deo?

SHRI SHARAD YADAV : Of course. When he took law in his own hands, the Government took action against him. I don't think it wrong ... (Interruptions)

SHRI DAU DAYAL JOSHI (Kota) : At that time Dr. Ram Manohar Lohia had condemned the assassination of Bhanj Deo ... (Interruptions)

[English]

MR. SPEAKER : I will go through the records and I will take appropriate action.

[Translation]

SHRI SHARAD YADAV : I condemn his unlawful assassination.

MR. SPEAKER : All right, you do not support it.

SHRI SHARAD YADAV : But I do not support the violence which erupted after taking law in hand,

Mr. Speaker, Sir, I would like to submit one thing categorically that things would have been different had the statement been refuted. Prior to this, during the regime

of the Congress Government a committee of the State Assembly was constituted under the Chairmanship of Shri Shankar Rao Samvad. That committee had stated in its report that Bal Thackeray should be arrested. It would have been better the Congress Government and Sharad Pawar had taken the appropriate action. But that has been revived and it has been asked to reconsider it.

Mr. Speaker, Sir, it appears from the statement of Shiv Sena Chief that he is above the Constitution and violating the rule of law in the country continuously and making attacks and causing damage to the country. If the debate today on this issue remains inconclusive and we fail to reach any conclusion it will be very bad. I would like to submit only that he should have refuted the statement of Mr. Bal Thackeray. Such telephone calls do come, such type of letters are also received from so many people but how far it is justified to react so much over one telephone call. The Chief of Shiv Sena is not a valiant. During emergency period he came out of prison in just four days after his arrest by tendering apology.

SHRI MOHAN RAWALE : Mr. Speaker, he is misleading the House. He was not arrested at all.

SHRI SHARAD YADAV : If I am not correct, the Government may refute my words, letter of apology is already with you.

Mr. Speaker, somebody would be threatened and any person will take the law in his own hands. Today their assertion is serious, has force and weight because his party has formed the Government in Maharashtra and the Chief Minister belongs to their party. The procedure of identifying foreign nationals is legal, it will be the work of the state. No party or section of public can do that work on its own. No one is opposed to the fact that the person who is not an Indian national should be identified through legal procedure.

But the identification work cannot be undertaken by orders of the party and they cannot perform this task simply by taking law in their own hands. Mr. Speaker, I say very categorically that a temple cannot be demolished for a *Batasha*. It is being argued that we have won and the Congress Party has been defeated. Sir, it has become a continuous process in this country that some one is defeated. Somewhere and some other is elected at somewhere else. This is not possible that if someone wins, he will start behaving in such an erratic way that he will cross the limits of law and will threaten everyone. If you go through the percentage of their votes, you will come to know that there are many parties in this country whose percentage of votes is higher.

[English]

SHRI SHARAD DIGHE : The Congress Party has got more percentage of votes than his Party ...
(Interruptions)

[Translation]

SHRI SHARAD YADAV : It includes Congress Party, Communist Party, Bhartiya Janata Party. The way in which

they speak and the people are tolerating them patiently and quietly that conveys a wrong message in the country. Earlier I did not pay much attention to his speeches but today I pay serious attention to it. I am not saying that the party which has coalitions with then has anything to do with this statement but the members of that party are trying to defend his statement today because they are trying to divert the debate. So I am also doubtful about them.

India has achieved its freedom with great difficulty. I don't say that the statement of Mr. Bal Thackeray will create any havoc and cannot be countered. If you do not deal with him then certainly the people who love India will deal with him. It is not a matter of fear from him because of his being powerful. We are not afraid of his statement. It is not so but after his statement a wrong precedence will be set up in India. We punish Sanjay Dutt in the country's interest we punish Bhindrawale but when the question of punishing Bal Thackeray comes we keep mum. I would also like to tell my friends of Congress Party that whatever statements of Bal Thackeray were issued during the tenure of your Government it crossed all limits, Congress never tried to check him. ...
(Interruptions)

Mr. Speaker, in the end I would like to submit that he is the guide and philosopher of Shiv Sena. The House and the nation takes a serious view of his statement and I condemn it strongly. I tell the Government that now it is too late, now a process has been set in section. ...
(Interruptions)* who is Chief of Shivsena ?

SHRI MOHAN RAWALE : It is wrong, Mr. Speaker, Sir, ...
(Interruptions)
[English]

MR. SPEAKER : It will go out of the record.

[Translation]

SHRI SHARAD YADAV : Our country is very vast. People of different ideas, different psyche and disturbed and sick people live here, and we have to deal with them several times. If refutation of the statement that he had issued, does not come, then Bal Thackeray should be put behind the bars, under law. Then you see that he will stop issuing such statements in future within five days and you will see that a change has been brought about and then you can prepare for any discussion. Probably, I may not participate in such a debate in future.
(Interruptions)*

So under law you should deal with him firmly. I would like to submit my friends from BJP that their party has formed the Government. The Government will work according to law and the constitution. It does prove that the people who have been defeated or who have not cast their vote are not the citizens of this country.

14-00 hrs.

They are saying that they are frustrated. I would like to tell them that the people of Maharashtra have given

their vote of confidence to them and they should keep it up. They should work within the framework of the Constitution of India. The Government of Maharashtra have not expressed any concern over the inconvenience being faced by the people regarding their employment and other problems etc. A particular wave in India has set in wherein communalism and related activities are being encouraged. I strongly condemn this statement. I would like to appeal through you Sir, in the Parliament of the Country that we should stand firmly against this at this juncture. Whosoever try to break the law of India should be awarded stringent punishment.

[English]

SHRI INDRAJIT GUPTA (Midnapore) : I will be very brief, Sir. Mr. Pilot is here. Before we go on to any other Business, we would like to hear from him what is the fate going on now in Bombay every day of the Muslims who are being arrested at day and night. The reports are there in all the papers how at midnight they are being picked up and being taken away - where? We do not know. He should know. He should tell us something about it and what is the thinking, if any, of the Ministry of Home Affairs.

Secondly, I want to tell my friends here that simply because you win the election, just because you have won, it does not absolve you from all sins. There was a gentleman called Adolf Hitler who came to power in 1933 in Germany through elections and after that what did he do, everybody knows. I hope that there is no intention to treat Muslims in this country, the way that Hitler had treated the Jews, the massacre and annihilation of the Jews community, which took place over the years. That is the kind of language we are hearing now. So, apart from the fact that the Congress Party which lost in this election, I am assured by no less a person than, Mr. Dighe that they got 31 percent of the total votes whereas this combined Party got only 30 percent. But they got the seats. So there is nothing to justify their saying because they have won the elections, they should not be accused by the people who have lost. Sir, the fact of the matter is my friend, Mr. Mohan Rawle has been assuring me for a few days - I am very grateful to him - that the leader of the Shiv Sena is very anxious to meet me.

SHRI SOMNATH CHATTERJEE (Bolpur) : You have become suspect.

SHRI INDRAJIT GUPTA : I do not know. Of course, I have no objection to meeting anybody. One should meet anybody and everybody. But I was thinking today, if I meet him ... I cannot speak Marathi unfortunately, that is my fault, I do not know Marathi ... and if I start speaking to him in Bengali which is my mother tongue, then I do not know where I will be put, if I am suspected of being a Bangladeshi. So this kind of crazy talk with this crazy idea, this story, I am sorry to say this about somebody having rung him up on the telephone and threatened him and then said, 'I am a Bangladeshi Muslim speaking'. So I can say tomorrow that, somebody rang me up and said, 'We will beat you and I am Mr.

Naik speaking". Can I do that? And then start saying that Mr. Naik must be beaten up because he has threatened me and all Naiks living in Delhi and Bombay must be beaten up.

SHRI SOMNATH CHATTERJEE : They have all become *Khalnayak*.

SHRI INDRAJIT GUPTA : So this kind of thing, I am only saying, this whole thing, this whole episode ... (Interruptions)

[Translation]

SHRI SATYNARAYAN JATIYA (Ujjain) : You are discussing the statement which has been published in the newspapers.

SHRI INDRAJIT GUPTA : You too are doing the same thing, just reading out from the paper.

[English]

So I want to say that one salutary effect of this whole episode has been that the country and the people of this country have received a warning. They have been warned about the emergence of a new type of force, I should say, in this country which was not like this before.

It is now emboldened enough openly to issue threats of this kind to certain communities and certain people and that has to be taken due note of, that because I have won an election, tomorrow I may become the Prime Minister or the Chief Minister and then I have the authority to gun down anybody whom I consider to be a traitor? I do not know whether even Hitler had the courage to do this sort of a thing.

So, where are we going? It is time now that this whole country and public opinion in this country were mobilised *in toto* against this kind of a dangerous ideology and preaching which is there, which will destroy everything in this country. It will destroy everything. We have got many good friends in Maharashtra. We have not been accusing the people of Bombay for doing anything. They have to travel out of Maharashtra also. They do not remain bottled up in Bombay. This is their country, they are free to go anywhere they like. People should not behave in this narrow-minded way which will unjustifiably antagonise them against the people of Bombay and Maharashtra. What for ?

Sir, we condemn unreservedly everything. There is something in it because they are trying to distance themselves from some of the things which cannot be defended. Shri Jaswant Singh on the other day, had said that so long as his party remains in that coalition they would never support such things.

SHRI SOMNATH CHATTERJEE : He mentioned only a permit.

SHRI INDRAJIT GUPTA : No. But what are those things ? A permit is out of the question. That goes against the Constitution of this country. If they try to introduce a permit like that, then that Government will not last. It will just have to be checked out. That is all. There is no question of defending it. But Shri Naik is trying sometimes to say that he has been wrongly quoted, that he never

said such things and sometimes he is trying to say that what he had said was perfectly okay and that there was nothing to object about it. He is trying to defend it sometimes.

So, Sir, we should have an open mind, speak out honestly, clearly, forthrightly and not try to dodge, not try to hide anything. Therefore, I hope that Shri Pilot will throw some light on actually what is going on. We are very much worried about it. I do not know why he does not speak; he remains sitting here. Mr. Home Minister, you can get up. You are a Minister. Ministers can get up always.

MR. SPEAKER : He is a very disciplined Minister. All Ministers are disciplined. That does not mean that he cannot speak !

SHRI INDRAJIT GUPTA : So, Sir, finally I only want to say that I agree with all those friends and colleagues here who have said that those people in our country, living and working in our country but are not Indian citizens, who are foreigners—whether from Bangladesh or Pakistan or from any other country—have no right to be here. They have no right to enjoy the rights of citizenship and therefore they should be detected. If they are properly detected, not by Shiv Sainiks, but by the law, after having been detected, it has to be decided what will happen to them, how they will be deported, if necessary, etc. But the law cannot be taken into the hands of anybody the way that the leader of the Shiv Sena is trying to do. And if he persists in that, there will be great commotion and trouble in this country and that will not be good for them or for us. It will break up the whole of society in this country. It will break up communal harmony. It will lead to dire results which we do not want to see happening in a country where we have all worked so hard to keep it together and of which one of the symbols is this very House itself.

SHRI SOMNATH CHATTERJEE : Mr. Speaker, Sir, I join in the condemnation of what has been said by the leader of Shiv Sena. What we have seen in the House itself shows the atmosphere that must be prevailing in Maharashtra and Bombay. Even there are Hon. Members of this House to come forward to support that statement, to try to justify that and what our good friend Shri Mohan Rawle said. I thought he was distancing himself from that. But it does not appear to be so. The threat, even here as it has been held out, shows the political attitude of this party which he is representing in this House.

I consider it nothing but a deliberate attack on the secular fabric of this country by a fanatic fundamentalist. This is the danger that this country is again going to be ripped apart by communal sentiments, by feelings of animosity between people and people. This is not an isolated instance or an isolated utterance of somebody suffering from euphoria because of this very tenuous victory that has been achieved with thirty percent votes. This is a consistent history of trying to rouse the fanaticism of a section of the community in this country. When the demolition of Babri Masjid was restored, the credit was claimed that his party men, Shiv Sainiks had

done it and he had congratulated them openly. This is not an isolated instance. Therefore, that is the sinister happening that a calculated method, calculated procedure has been adopted, calculated method of spreading venom, spreading poison, trying to rouse people on the basis of fundamentalism, on the basis of communalism and trying to divide them and declaring a war on community as such has been adopted. Is this a civilised country ? Will the people speaking a particular language be treated to be foreigners ? In this country, no Muslim can speak the Bengali language, the language of Tagore, the language in which National Anthem have been written.

SHRI INDRAJIT GUPTA : The language of Bankim Chandra Chatterjee also.

SHRI SOMNATH CHATTERJEE : This is the only crime. They say, 'What is happening to these people ?'. The photographs have even come out saying that old people like to 70 to 80 years old say, 'Our only crime is that we are speaking in Bengali'. If somebody puts a question to him, he dare not answer in Bengali, but today ? Somebody who claims to be occupying the great position of *defacto* Chief Minister of Maharashtra, who is controlling the Government and who is in charge of the remote control says that Shiv Saniks should do it and police should help them. Should the Shiv Saniks help the police or should the police help the Shiv Saniks ? This is what is being said. This is what is happening in this country where, supposedly, there should be a rule of law, as said by Shri Sharad Dighe. Of course, I do not know whether their hands were there in this at one time.

I cannot help reading one sentence, and I quote :

"Wherever there are Shiv Saniks they should hunt down the strongholds of these illegal immigrants and the police as part of their national duty should assist the Saniks".

Is this the law of this country ? Does the Constitution contemplate such a situation ? It is not merely a question of 'illegal' or 'unconstitutional' but it is also inhuman. How do I prove that I am a citizen of this country ? Is it just because I am a Hindu and carrying a Hindu name that I am an Indian national ? Is this the way it has to be done for the people who are working there for 50 years ? The onus of proof is being shifted to those people: 'Prove that you are an Indian'. Is it not worse than the law of the jungle ?

We are setting up the Commission for Human Rights. We are talking of International Commission for Human Rights. This is not to say the least, this is the grotesque attack on the human rights in this country apart from constitutional rights. How long shall we continue this criminalisation of politics and mafia elements to take over politics in this country ? This is precisely what has happened. Therefore, the country must wake up. Comrade Indrajit Gupta has rightly pointed out that the only parallel is fascism and Hitler.

No other comparison we can find out.

Sharad Ji correctly said that you have allowed this

person to go on rabble-rousing. No action has been taken against him for years. Why no action has been taken and what is the action the Government proposes to take? What is the role of the Central Government? Therefore, I would like to know, is any protection available to the citizens of India? If somebody who is residing in India, has to be declared to be a non-citizen or a foreigner, law must prevail. It is not the *ipse dixit* of anybody. On the basis of the so-called threat given, he is saying, some community has to prove its loyalty to this country, by so-called tracing out of the foreigners. I am very sorry that in Parliament of India, such sentiments are expressed and such support is given to this type of anti-national activities or anti-national statements. Who is anti-national is proved by what is being said and what is being supported, and we cannot be mute spectators here. Somebody cannot hold the whole country to ransom because by fluke one has come to power ...
(Interruptions)

AN HON. MEMBER : Fluke!

SHRI SOMNATH CHATTERJEE : Yes, With thirty percent majority, with thirty percent voting support, they are claiming to be getting the support of everybody in Maharashtra. I know, in democracy it can happen to one, but one has to be a little modest also. If they have come to power with thirty percent support, they have to be modest also and they have to follow the Constitutional provisions in this country. They cannot derogate themselves the right to decide the fate of every people in this country. They cannot declare 'A' as a minority, 'B' as a foreigner and 'C' as anti-national, and then pass the judgement, take the law in their own hands and let loose hordes of people to carry on this massacre, and we and the Government with all its paraphernalia, shall all be sitting in Parliament. What is the Government going to do? This is a very-very serious situation and we cannot but strongly express our views. The threat is very clear. As has been rightly reminded, the Hon. Member representing that party says: Yes, why not we shall gun down those people? And he is dreaming to be the Prime Minister of India!

As I said, enough is enough. This should not be allowed to go on polluting our national life. Some sort of purity, some sort of decency and some sort of Constitutional Propriety has to be maintained. Therefore, I call upon all my friends here, irrespective of which side of the House they are occupying, that this is a matter on which please do not try to compromise, please do not try to exonerate. This is a dangerous tendency which is being seen. Today, somebody is being put forward as the real leader of one of the most important States of this country, Maharashtra, and the Ministers are very happy to carry out his directions and dictates. He is claiming to be the leader of the party in that State and the Government in that State is now issuing *fatwas* like this, as if everybody has to accept that *fatwa*. Therefore, we submit that stringent action has to be taken. We have to condemn it, no doubt, and we do condemn, but the message should go to the people that not one single

individual in this country will be allowed to be harmed because of the utterances of such a megalomaniac which cannot be permitted in this country. Protection has to be assured to every citizen of this country, every inhabitant of this country, until he is proved to be a foreigner. And even a foreigner has to be treated decently. Even a foreigner has to be treated in a humane manner. He cannot be treated like an animal. Even an animal is entitled to proper treatment and cannot be just despatched across the border.

Sir, is there a Constitution prevailing in this country?

Therefore, the message should go to the people and I hope that the Government makes its position very clear as so many of us, representing different political parties made our position very clear that we shall not accept this position and let that message go to everyone in Maharashtra and in the country.

[Translation]

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, I have also given a notice. (Interruptions)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: How many people from the same party will speak there?

SHRI RAM VILAS PASWAN : I will take just two minutes ... (Interruptions) No matter concerning your party is involved in it. I had sent a person to Mr. Speaker.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: You forcibly start speaking here, how can the House function in this way ... (Interruptions)

MR. SPEAKER : Whatever you have to say in this debate please speak quickly.

SHRI RAM VILAS PASWAN : I would like to urge you, Sir, that you please fix a whole day for the debate regarding the subject as to who is an Indian citizen and who is a foreign-national in the country during the next sittings of the House commencing from the coming 24th. Once the debate on this issue in Parliament takes place, I think that it will be clear that the person to whom we are considering as an Indian National would prove to be a foreigner and to whom we are considering a foreigner would prove to be an Indian citizen ... (Interruptions)

SHRI DAU DAYAL JOSHI : Afgan Nationals are killing people in Kashmir. These killings have become a routine matter. Nations of Sudan and Libiya are killing Indians but you do not utter anything about them you don't say anything about them.. (Interruptions)

SHRI RAM VILAS PASWAN : I want to submit that if the statement issued by Chief Minister of Maharashtra is correct then it is not only shameful for Maharashtra but it is shameful for entire country. I think that there should be a standard of politics in the country. We may have differences with B.J.P. or C.P.I. or C.P.M. or Congress but we do politics in this nation and politics has got a criterion. Politics does not mean it at all. Politics and criminality are two different things. So we shall have to go ahead while making a difference between a criminal and a politician. I am stating this

about all parties, not about Shiv Sena or Congress only, rather about ourselves also.

Next thing, I would like to talk about is that if Khanduri wants to go into the past then we will have to go back not only into 500 years but into 5000 years old history. So do not rake up this issue. Everything must have its limit. I would like to say only this much that the Bal Saheb Thackeray issue paralysed the proceedings of Maharashtra Legislative Assembly for three consecutive days and today the entire nation's eyes are looking towards this House.

SHRI RAJVEER SINGH : You did not allow in this house to function for two consecutive days and that too without any reason. If ten people decide not to allow Lok Sabha to function or ten people decide not to allow Assembly to function, then the House would not function at all.

HON. SPEAKER : This will prolong the discussion.

SHRI RAM VILAS PASWAN : I have not taken B.J.P's name even once. Keeping in view the sentiments of all countrymen and every party, I would like to know from your Government through you whether the rule of law or the Jungle Raj will prevail ? If the Government wants Jungle Raj, then it must resign forthwith. If the rule of law has to prevail the Government should apprise as to what action is going to be taken against the person who openly violates the Constitution. The persons who killed Gandhi or Dayanand Saraswati were out Muslims. An Assassin may be from any caste or religion in this country. If the entire community suffers for the sin of a particular individual, then I understand nothing could be more shameful than this for this nation. The Government is answerable for this. Our colleague Sharadji has rightly said that if somebody attacks Shri Ram Vilas Paswan and a particular caste or particular community suffers for this, then this is really a very shameful thing. So I demand through you and am in agreement with Sharadjee that even hundreds of Balsaheb Thackeray cannot eliminate a particular community from this country.....**

[English]

MR. SPEAKER : This is not going on record.

[Translation]

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, I would request you that unparliamentary words, if any, may be expunged

MR. SPEAKER : All right, you conclude your speech.

(Interruptions)

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, but a man who is running the Government and that too an important Government like the Government of Maharashtra, speaks out such things, it is a dangerous thing and the Government of India must take it seriously.

If you can put Sanjay Dutt behind the bars under TADA, why can you not put Balsaheb Thackeray and

announce it today itself on the floor of the House? This is not a small thing.

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, at the outset, you had said that this must be discussed keeping in view the gravity of the subject. Better this should have been made known in the beginning as to what is to be discussed.

Brother Ram Vilas Paswanjee has said a lot. It is not necessary to reply each and every issue raised by him but what is happening in U.P., and what has happened in Bihar ? Thereafter, we will be given such examples, Constitution, Justice, Law puzzle us.

[English]

My good friend, a very senior Member of this House, Sir, Hon. Shri Somnath Chatterjee spoke with great passion and a great sense of feeling. I have no doubt that every Member who has participated today has spoken from a sense of very passionate conviction and I am sure no doubt motivated by the highest considerations of national good. I could not help, as I sat listening to all this, but reflect that in that sense of national good, a great deal of political advantage was also lacing in whatever they have said. Perhaps, this is inevitable. This is a political assembly and in a political assembly people would wish to score political points. It is inevitable. But I repeat what you had said, Sir, that it is a very important subject. If it is an important subject, then let us discuss this with the due sense of importance removing, as far as possible, the politics of it or if we have to discuss the politics of any issue, then let us have a political discussion.

[Translation]

Actually, mess has been made of one thing.

[English]

I am sadly left with that impression. Shri Somnath Chatterjee advised that we are advised to be modest, I was really struck by the irony of it that Somnathjee talks of hoards of people engaging in massacre. Where are these hoards of people and who is engaging in whose massacre?

[Translation]

I agree with what Ram Vilas Paswan has said.

[English]

I am sadly left with that impression. Shri Somnath Chatterjee advised that we should be modest. No doubt, Sir, we should all be very modest in victory as also in defeat. In defeat there has to be an element of defiance also. Now, if we are advised to be modest, I was really struck by the irony of it that Somnathjee talks of hoards of people engaging in massacre. Where are these hoards of people and who is engaging in whose massacre?

If we are to discuss attitudes, let us discuss the attitudes also.

[Translation]

Paswanji has said in another language that the issue

concerning foreign infiltrators or citizens was discussed. I am in agreement with him. This is a serious issue. Not now, the next is the month of April-May. Really, this is a serious issue. We have got some facts, some facts are with the Government. We have got some documents which are not acceptable to the Government itself. This discussion centred round what should be the attitude of India about foreign nationals. This is a very serious issue. Paswanji says that this must be discussed. Definitely, this should be discussed. Now the issue is about some questions.

[English]

One cannot discuss the attitude in a political assembly. I say it in all sincerity.

[Translation]

You should get the foreign nationals issue discussed. We too will put forth our prints. Some informations will be furnished to us by the Government. We want that this must be discussed.

[English]

I am going to be very brief. There were queries raised relating to foreign nationals and identification of foreign nationals. Great objection was taken by many Hon. Members of this House that in the identification of foreign nationals the suggestion by the Balasaheb Thackeray that members of his Party should help the police or *vice versa*, i.e., the police should help the members of his party in identification of foreign nationals.

Now, Sir I would like to remind this House - the Union Minister of State for Home Affairs is here, when he was not a Minister of State, coincidentally we were both in Assam at the same time; I am sure he would recollect the time when the Assam election took place. Following upon that sorry election and a number of developments, the late Prime Minister, Late Shri Rajiv Gandhi arrived at an accord with the ASSU and the Gana Parishad. Consequent upon that accord, an Act came on the Statute Book, an Act enacted by this very House - Identification and Expulsion of Foreigners Act. In that Act, there is a provision that unless there is a report made by a citizen of India about a foreigner, no one will be treated as a foreigner. If there is a foreign national in this country is that foreign national, who has come here willingly or unwillingly for whatever reasons, economic or otherwise, going to come forward and say, 'I am a foreign national, identify me'? The Assam accord, therefore, explicitly stated that for a foreign national to be identified as a foreign national, there must first be a report from his own *village*, from his own *mohalla*, from his very locality and that report must be corroborated. Only then will action be taken. In this very Assembly great many Hon. Members with great passion have spoken and said, "How can you base the whole question of identifying foreigners because people will go around saying 'he is a foreigner, he is a foreigner'?"

Sir, I will also say one more thing. If that is an Act, if that is the legal position so far as Assam is concerned, does it not apply elsewhere in the country? It does

apply. There has to be a report and if a citizen comes forward - and I will answer these queries - and says, 'so and so, we apprehend is not a national and therefore action ought to be taken'. After all, that is all that has been said.

Sir, Hon. Shri Rabi Ray Saheb quoted various things. It was, Sir, where I felt too much small political advantage was taken out of nothing... (*Interruptions*) I will explain this because what is of advantage? What is of advantage was quoted and cited and subsequent statements were not taken into account relating both to Jews and Hitler and everything. I am going into all that.

Day before yesterday or two days back or three days back, the Press had an occasion to ask my comments on what do I have to say about what Balasaheb Thackeray has said in Bombay or in 'Samna'. I had then not read this newspaper frankly because I am not familiar with it. Marathi; I can understand a bit of Marathi, but I am not familiar with it. Though I had looked at the paper, but I am none the wiser about the actual phraseology. I relied entirely on what my good friend Rambhau Naik has told me. What I said then, I have no difficulty in repeating it here because Bharatiya Janata Party stands committed to that. I have no difficulty in repeating that. If there is a foreign national, that foreign national has to be identified in accordance with the law of the land; and I have just tried to say that the law of the land does not debar me. For example, I come from a village in the Western most district of this country, if I find that so and so is moving under suspicious circumstances and has perhaps come from Sind, will I be committing an anti-Constitutional Act, an unconstitutional act if I told the police authorities 'I rather apprehend that so and so is a foreign national'... (*Interruptions*)

SHRI SYED SHAHABUDDIN : Under the law of the land, your report shall not be a conclusive evidence.

SHRI JASWANT SINGH : It is not one's suggestion... (*Interruptions*)

SHRI SOMNATH CHATTERJEE : That is happening.

SHRI JASWANT SINGH : It is not happening. I appeal to my good friend Somnath Chatterjee, when they say that people are leaving Bombay, I think, such statements also create an atmosphere which is non-existent. No one is leaving Bombay. There are not thousands of people that are being collected at any one point or are leaving at night. I asked Rambhauji clearly about this because I must take seriously what a person of the seniority and responsibility like Somnath Chatterjee says 'people are being hounded at night'. No one is being hounded at night, not one person, not one citizen... (*Interruptions*)

SHRI BASUDEB ACHARIA : It has come out in the newspaper and I can cite two examples. One Muslim boy - his name is Mohd. Raji; he belongs to Malda, West Bengal - was picked up in the dead of night and he was sent to the border. When it was found that he belonged to Malda, then he was left in the dead of night at the border of Bangladesh. I can give a number of examples like this.

SHRI JASWANT SINGH : When did this happen ?

SHRI BASUDEB ACHARIA : Three days back.

SHRI JASWANT SINGH : I think he really underlines the point I am making. His own Party leader spoke of thousands of people being picked up in the dead of night...*(Interruptions)*

SHRI BASUDEB ACHARIA : People are being picked up.

SHRI SOMNATH CHATTERJEE : That is the risk. They cannot speak their own language.

SHRI JASWANT SINGH : I am very relieved that Somnath Chatterjee has now moved from 'are actually being picked up to 'that is the risk'.

SHRI SOMNATH CHATTERJEE : That is what is being said. What can I do? What do you want me to do? To prove it, do I have to give the list of those thousands of people?

SHRI JASWANT SINGH : I do not want you to prove anything, Sir.

SHRI RAM NAIK : Who is saying that ?

SHRI SOMNATH CHATTERJEE : That is the feeling amongst the people.

SHRI JASWANT SINGH : Actually, when you started by saying that this is an issue of very high importance, I was looking for that issue. But when I saw so much of political partisanship lacing that undefined issue, therefore, I was disappointed by these kinds of open allegations. Sir, the stand of the Bhartiya Janata Party is very clear. We are very clear on the issue of foreign nationals. We have been explicit and categorical on the issue of foreign nationals, not from today, not indeed from even Assam agitation days, but even earlier. We do believe that unchecked illegal immigration in the country causes a very serious economic, political and social tension in the recipient country. If we do not address ourselves to this issue, we will be causing, if we have not already caused, an irreparable damage to the fabric of our nation.

Because of limited interests that there might be electoral alliances or otherwise, if you approach this issue in any other manner but of the highest national importance, you do disservice to the nation.

SHRI EBRAHIM SULAIMAN SAIT : What is the attitude of your Party to the direction given by Shri Bal Thackerayji to eliminate the entire Muslim community ?

MR. SPEAKER : This is exactly what he will explain.

SHRI JASWANT SINGH : If you permit me, I need not react to every intervention. Before identifying, we must accept that there actually does exist such a problem. Where does the solution of the problem lie?

SHRI CHANDRA SHEKHAR (Ballis) : May I request Shri Jaswant Singh to confine himself to the statement of Shri Bal Thackeray ? Don't dilute.

SHRI ANNA JOSHI (Pune) : Nobody has done that uptill now. *(Interruptions)*.

SHRI CHANDRA SHEKHAR : He can go on speaking

for two hours. I have no objection. You are going on talking on foreign nationals issue. Nobody is objecting to your commitment to that issue. But that commitment does not give authority to any citizen in this country to direct a certain section of population from that State and to eliminate the whole community. *(Interruptions)* If Shri Jaswant Singh speaks in this tone, it makes the matter more serious. I shall request him to confine himself first to the issue that is vital. Let us not try to diversify the whole issue on matters which are not of immediate concern. ...*(Interruptions)*

[Translation]

SHRI JASWANT SINGH : Sir, Chandra Shekharjee has said that too required to be taken seriously. It would have been better if Chandra Shekharji has given this instruction to other speakers in the beginning ...*(Interruptions)*. Did you give this instructions to others...*(Interruptions)*

SHRI A. CHARLES (Trivandrum): It is a total distortion of facts.

SHRI JASWANT SINGH : I will nevertheless confine myself to the issue.

SHRI CHANDRA JEET YADAV : Everybody supported that the foreigners should be displaced. But you are not talking about that. You are diverting the whole issue...*(Interruptions)*

SHRI JASWANT SINGH : Shri Chandra Shekharji will find that I am addressing myself really to this issue. I started by saying that the Press asked me two or three days back. When the Press asked me, no debate had taken place. In reply to the Press, this is where I started by saying. I said exactly the same thing to the Press. I am going to repeat exactly what I said to the Press two days back *(Interruptions)*. There is nothing new that I have learnt in today's discussion. If Hon. Members will listen to that I have to say, they will be fully satisfied with what I then said to the Press. *(Interruptions)*. I said even then to the Press that after the identification or even suspicion of foreign nationals, we have to do something.

SHRI A. CHARLES : Do not try to dilute the issue. *(Interruptions)*.

SHRI JASWANT SINGH : It is relevant. Upon suspicion or identification, only the law of the land can take course. No one, neither the BJP nor the Congress Party and anyone has the authority. That is all. You will know it if only you had the patience to listen to me or if only you had the courtesy to read what I said to the Press two days back.

SHRI CHANDRA SHEKHAR : We are not discussing about your statement. I am sorry, nobody has objected to the statement made by Shri Jaswant Singh. You are not in the dock. Why are you explaining yourself ? Please explain Shri Bal Thackeray's conduct and whether you have anything to do with it or not.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND THE

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): That will wipe out the entire debate....(Interruptions)

SHRI CHANDRA SHEKHAR : Why are you explaining yourself ? We know that you are a gentleman.... (Interruptions)

SHRI JASWANT SINGH : I had also said that so far as the BJP is concerned, yes, we are a part of that coalition in Maharashtra. And, as partners to that coalition, we are committed unequivocally to the constitutional safety, security and welfare of every citizen of Maharashtra, every citizen of India is residing in Maharashtra. There is no ambiguity about that matter.

So far as the statement made by Hon. Bal Thackeray is concerned, it was made day before yesterday in the Press. All that was available was what had been said to Saamna. What has also appeared is a further clarification by him in today's 'The Times of India'. It is a categorical clarification of the interpretation given by the previous statement. And, it is not for me.....(Interruptions)

SHRI BASUDEB ACHARIA : Do you support that statement which has appeared in 'The Times of India' today ? ... (Interruptions)

MR. SPEAKER : Now, he is making a statement on the floor of the House. Whatever he is saying is a matter of record. If he does not want to say anything on the other, that also is a fact which is on the record.

SHRI JASWANT SINGH : I am not on the record.

MR. SPEAKER : The fact is on the record. Fact of life of not having made the statement is on the record.

SHRI JASWANT SINGH : What I have said is not on the record. But what I do not say, that does not constitute the record.

MR. SPEAKER : That you did not make a statement is a fact which is on the record....(Interruptions)

SHRI JASWANT SINGH : What my good friends want is for me to say what they want to say from where they are.

MR. SPEAKER : You say what you want to say.

SHRI JASWANT SINGH : If I say anything different, immediately disapproval is coming.

MR. SPEAKER : The only thing they are saying is that if you have any opinion on that statement, please make it.

SHRI JASWANT SINGH : On that statement, he has himself made a statement. I would conclude by saying, by requesting you once again that the question of foreign nationals is so vital to the nation. (Interruptions). Do have a discussion. Sir, it is not vital to them. I appeal to you to have a discussion. Otherwise, it is all political.

SHRI MRUTYUNJAYA NAYAK (Phulbani) : Sir, he is trying to divert the issue.

[Translation]

SHRI CHANDRA SHEKHAR : Mr. Speaker, Sir, the Statement issued by a person from Bombay, is a very dangerous one and this is not for the first time, as sharadji

has said, that such a statement has come. Our friends from Congress and the people from treasury benches might understand it, I had already told them that indision, at times, pushes the nation into the throes of endangered streets. Had you taken this decision two-three years back then this bad day would not have to face by this nation today.

I am worried over this statement, just as all others are worried. But what worried me the most is the statement of Shri Ram Naik and the most fearsome situation appeared to me when I heard Shri Jaswant Singhji on this subject. Shri Jaswant Singhji is a wise man and free from complexities and I do feel that he is abreast with the national problems. If I say that there are only a few persons in this House who have as much knowledge of problems as Jaswantji has then it will not be an exaggeration. He was speaking on this issue.

The way he was speaking showed that he was not ready to put forth the reality. Such a compulsion leads to authoritarianism. Authoritarianism does not descend suddenly. When the people in the House begin to hesitate to face the reality, when persons start avoiding the reality and when big people do not have the courage to face them, the society crumbles down. This has been the story of mankind from the very beginning to date. Hitler had not descended on the scene all of a sudden. Just as Shri Indrajit has said that when intellectuals and men of understanding found themselves incapable to check those activities. Then a force like Hitler was born. There was no need for such a long speech. Shri Ram Naik is a cultured person. I do not say it just for appearing him. He always talks sense. But it pained me when he said that 'Samna' was published in Marathi so people could not understand his speech. He must be knowing Marathi. He might have understood that but let me inform Ram Naik, that I was given to understand that a Hindi version of Marathi has also been published and a copy of it is just before me, whose the headline is 'If you attack me, then the entire community will be eliminated'. I want to know from you what meaning he wants to convey to us through it. Jaswantji, I would like to know as to what this question has to do with the issue concerning foreign nationals ? If you make it clear to me I will feel satisfied. There is only one opinion about foreign nationals. Atalji, has been External Affairs Minister, moving around the world. Many countries which are stronger than us and have foreign nationals are trying to deport the foreign nationals but nobody in those countries has said that they should be shot at gun point. There was not much hue and cry. Of course, there are some foreign nationalis, who must be identified .

I would like to say, that there was no need of referring the name of Rajiv Gandhi, Assam Accord because of the statement of one persons. This is beyond my comprehension. The crisis is different. Today, you said that we have been elected. Do not change your victory into the defeat of your nation. Your victory is not a permanent victory. The nation will survive even after you and me. This statement signifies the defeat of the nation

and you are unintentionally making yourself responsible for this defeat.

I have never expected this thing from you. I have never been an ardent supporter of your views. When the entire nation interpreted him wrongly, even then I had said that RSS and its supporters are not less than anybody in respect of patriotic feeling. If you support this then the world will definitely suspect your love for the nation. Your opinion may be wrong. I never support such views. Will you cover up this mistake just because you have formed the Government in a State and you have a Chief Minister of your own. Hon. Sir, whether this will be discussed in this house, whether we will discuss 90 people have been killed in Bihar so you have got the right to kill in Maharashtra as well. Some people have been killed in Bengal so they have got the warrant to kill in U.P. Our country is a nation of mercy or kindness. Our culture is based on mercy or kindness and Ram Naikji is an apostle of our culture. We have learnt to give regard to human being. We have come with a message of life and not of death. Your Government is coming with the message of death, put an end to it.

Mr. Speaker, Sir, my submission is that they say that my friend Mr. Pilot should reply.

The way you have resorted to is brought with destruction. Once you are liberal towards them, these forces will get emboldened furthermore. No use praying to them. I am in agreement with Sharad Yadav that the people of this country must keep themselves ready to fight out these forces if they are worried about the future of their country. We do not know the extent to which we could fight them out but in case we fail here even then we can hope that the history might remember us. Today it is the proof of fall in the history that logic is being looked for in defence of this kind of statement. This is a blemish in the name of democracy, nation, for all the traditions of our nation, for all human dignities and for Indian history. I do not want to talk at length. At times we do feel that Shri Pilot does not have guts to check these forces. This nation has witnessed many scoundrels for thousands of years. They are the birds of the passage. I am reminded here:

Koi be-lagam hai to udhar se lagam hai
qudrat ka intizam bhi kya intizam hai

SHRI BHOGENDRA JHA (Madhubani) : Mr. Speaker, Sir, I would like to speak for a minute.

MR. SPEAKER : I would not allow you, you always do this. You solicit permission to speak at the eleventh hour. You should have sent in writing if you had to speak.
(Interruptions)

[English]

MR. SPEAKER : I will not allow you.

(Interruptions)

MR. SPEAKER : No, I am not going to allow you.

(interruptions)

MR. SPEAKER : You are the most senior Member. You always adopt this tactic, which is not good.

[Translation]

SHRI BHOGENDRA JHA : I would not make any comment on your opinion because you are Hon. Speaker. I have been raising my hand since long.

MR. SPEAKER : Many Hon. Members are raising their hands like you, they too are to be given opportunity to speak.

SHRI BHOGENDRA JHA : I will take just one minute. Mr. Speaker, Sir, after hearing all these things and without arguing, my submission is that on behalf of Speakers, if not then on behalf of the Government or on behalf of Home Minister one resolution should be moved on the floor of the House..(Interruptions) Please listen. I have witnessed the 1947 trauma.

[English]

MR. SPEAKER : Please do not provoke him to give a long speech.

[Translation]

SHRI BHOGENDRA JHA : If the House is unanimous then a resolution should be brought by the Speaker and if the House is not unanimous then by the Hon. Home Minister a resolution should be brought forward that this House condemns the statements being given or the atmosphere being created against a particular community and requests the Government to take suitable action in this regard.

In addition to that I would like to state that the Central Government and all State Governments must take action under the Laws of the land against all such foreign nationals who are residing here illegally. But both these resolutions should be moved here so that this House does not convey any wrong signals.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : Mr. Speaker, Sir, I want to state that the Government also agrees with your sentiments but as you have said that there should not be any such thing which may further worsen the situation rather a solution to the problem may be evolved.

15-00 hrs.

I have observed the same sentiments today which I had witnessed in November 1992 when you were the Speaker. Today, Shri Vajpayeeji has said something. He must be remembering that on that day also I had said that words do not count rather the sentiments behind words are more important. Had his statement been published then perhaps this House would not have been worried and the people from all parties would have discovered as to whether he has delivered this statement or not. Mr. Chandra Shekhar is very much right so far he says that such statements have been coming out for the last one and half month. When this statement was published for the first time, we tried that the State Government there at that time take action in the matter and it was done. Cases were registered and action is being taken against them and I am hopeful that the present Government in Maharashtra will complete the process initiated by the previous Government.

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, this is not the proper reply....

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : They have to remember that they generated Bhindranwale and they had to kill him. They have nursed this person once again. That is the history where from we have to take a break.

[Translation]

SHRI SHARAD YADAV : Hon. Speaker, I would like to ask just one thing that 2-3 months back when the Assembly session was going on in Nagpur the people of Guvuri Community were killed. The Chairman of the Privileges Committee, Shri Shankar Rao moved a resolution that Mr. Bal Thackeray be arrested and strict action be taken against him. At that time, Congress Party and Shri Sharad Pawar nullified this issue in the State Assembly saying that it may be reconsidered in the Legislative Assembly. Now my Question is that the lapse on your part is not a minor one. Do not make a cover-up bid. Whether you had recommended for taking action in that regard? You should recommend this case.

SHRI RAJESH PILOT : Mr. Speaker, Sir, I was trying to state that the difference is of the opinion of a person and the statement that is delivered and as the Hon. Members have said, today the case is concerned with the words uttered and technically we do not want to fight in the House. Technically, the battle is fought in the Court of Law but what is seen in this House is whether feelings expressed are to knit together or disintegrate the nation. We must discuss these sentiments.

Mr. Speaker, Sir, I would not go into the details of the sentiments expressed in the House, but I could assure you on behalf of the Government that if any person or organisation says something which weakens the unity and integrity and communal solidarity of the country then there is no place for that person or organisation other than the prison. I assure that this House will not find any such opportunity where in it may have to express its concern in future. The Government will keep on taking actions against those who hurt the sentiments of the nation and the House will be kept well informed about the actions being taken.

SHRI RAM VILAS PASWAN : What the Government is doing on this issue? (Interruptions)

SHRI RAJESH PILOT : Mr. Speaker, Sir, today's...(Interruptions)

SHRI BALRAJ PASSI (Nainital) : Mr. Speaker, Sir, what is the action being taken by the Government against the persons accused of having perpetrated atrocities on women of Uttrakhand. CBI has already submitted its report substantiating that the Government of Uttar Pradesh is guilty. May I know the action that has been taken by the Government? The entire nation has come to know that no action has been taken against the culprits and today we are discussing that statement.

(Interruptions) The same language is spoken about Kashmiris as well, what action is being taken against them? Mr. Speaker, Sir, CBI has submitted its report to High Court and this has been proved that women were subjected to atrocities and they were raped as well, unarmed people were fired at. Yet the Central Government is not doing anything about Uttar Pradesh. You have been discussing for the last three hours but the Government is not paying any attention to the Uttar Pradesh issue. (Interruptions)

MR. SPEAKER : This will not go on record.

(Interruptions)**

SHRI RAJESH PILOT : Mr. Speaker, Sir, the entire House has expressed its concern over the statement. Two days ago some Hon. members met me and they showed me the statement. Mr. Shahabuddin is sitting here. (Interruptions)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : How many people have met you with regard to Muzzaffarnagar incident? Why do not you give your statement about that? How are you doing this one sided work?... (Interruptions)

SHRI RAJVEER SINGH : Hon. Minister has given his statement in this House just now. The statement by Mr. Bal Thackeray in the press is being termed as provocative. But the way the Hon. Minister has given his statement gives the impression that he has gone one step ahead of him. (Interruptions) Please listen. This is a fact that Pilotji speaks very fast because he had been a Pilot and has got the habit of speaking fast but he makes very loud statements. I mean to say that he will take any action under the limits of our Constitution and will not take any action without proper investigation. My submission is that though he is speaking so loudly...(Interruptions)

MR. SPEAKERS : If the Constitution is kept in mind then there is no need for this discussion. Who is going to take action, if this has become apparent then there is no need for discussion.

SHRI RAJVEER SINGH : Mr. Speaker, Sir, the speed at which he is going to take action here will be take action against those who talk of violating the Constitution, or those who issue fatwa will also be prosecuted with the same promptness?

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : You have said that all of them will be put behind the bars. What authority the Home Minister has got to put anybody behind the bars? Is he a Judge...(Interruptions)

MR. SPEAKER : This is not going on record...

(Interruptions)**

SHRI MRUTYUNJAYA NAYAK : First they are jailed only then the trial begins in Court.

SHRI RAJESH PILOT : Mr. Speaker, Sir, this statement has been discussed here and all my colleagues

have expressed their concern. Some Hon. Members had met me day before yesterday and they showed me the statement. Since then I have been trying to gather the facts and the Government is collecting the facts. I would like to assure the House that the Government is now collecting the facts. The moment I get the facts as to what has been said and when it has been said and from what angle it has been said and the moment Government gathers all the facts, stern action will be taken and I would like to say to the Hon. members that they should rely on us as we will take action under the laws of the land as nobody or no organisation is above the law.

The opposition Members from BJP have rightly said that our Government only keeps on promising but does not translate these promises into reality. I agree that we kept assuring in November but could not take any action. If we had fulfilled our promises then the incident that took place on 6th December, 1992 would not have taken place.

Secondly, Hon. members have expressed their concern over Muzzafernagar incident. I am worried about this also with the same alacrity, the House and the Government are also worried about it, the CBI report has been submitted and this is under consideration of the Government this I assure to the House that those found guilty will be punished severely.

SHRI PRABHU DAYAL KATHERIA (Firozabad) : You must take the same action in Uttar Pradesh as is being taken in Maharashtra. The CBI report has been submitted in Muzzafernagar incident so you must take steps against the Uttar Pradesh Government as well. (*Interruptions*)
[English]

MR. SPEAKER : Now, papers to be laid on the Table of the House.

[English]

15.11 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of Agriculture for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : On behalf of Shri Balram Jakhar, I beg to lay on the Table: a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1995-96. (Placed in Library. See No. LT-7381/95)

Detailed Demands for Grants of the Department of Civil Aviation (Ministry of Civil Aviation and Tourism) for 1995-96.

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : I beg to lay on the Table: a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Civil Aviation (Ministry of Civil Aviation and Tourism) for the year 1995-96. (Placed in Library. See No. LT-7382/95)

Review of the working of and Annual Report of

Housing and Urban Development-Corporation, New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : On behalf of Shrimati Sheila Kaul, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1993-94.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library. See No. LT-7383/95)

Annual Report and Review of the working of National Institute of Fashion Technology, New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : On behalf of Shri Venkat Swamy, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1993-94.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library. See No. LT-7384/95)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Bombay, for the year 1993-94.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library. See No. LT-7385/95)

Detailed Demands for Grants of the Ministry of Planning and Programme Implementation for 1995-96).